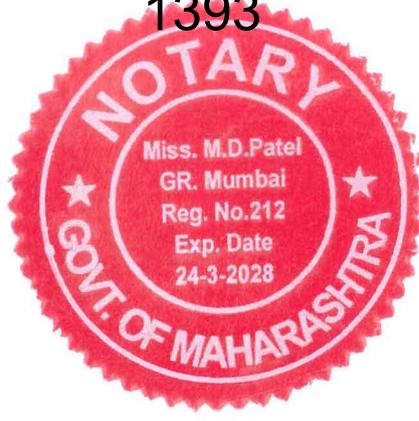


1393



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

O. A. No. 20/2020

Tanaji Gambhire

... Applicant

V/s.

Union of India & Ors.

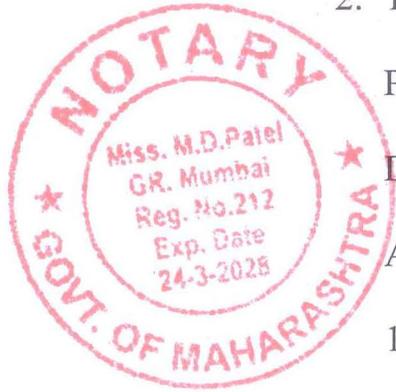
... Respondents

**AFFIDAVIT IN REPLY BY RESPONDENT NO. 4,
STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY**

I, Dattatray Suryakant Bhalerao, working as Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. It is submitted that at the very outset this respondent denies each averment made in the present application which is contrary to and inconsistent with the averments made and the facts stated in the present reply. It is submitted that nothing stated in the appeal may deemed to have been admitted by this respondent unless and until the same has been admitted by the respondent.
2. The present application states that the Respondent no. 12 the PP has commenced the construction of the project at Sai Dwarka Phase I & II at S.No.40, H.No. 1/3/2 + 1/4 + 1/5, AND Sai Dwarka Phase III & IV at S. No. 40, H. No. 1/1 + 1/2 + 1/3/1, Yewalewadi, Pune, without obtaining prior Environment Clearance, Consent to Establish, Consent to Operate, and other environmental non compliances.
3. The original applicant had submitted a complaint to the Environment Department dated 29-06-2019 against the PP. Environment Department issued proposed directions to the PP on 29-08-2019, to show cause, why the construction



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activity of the PP should not be stopped forthwith for violation of the EIA Notification, 2006, for commencing construction activity without obtaining prior EC, Consent to Establish and Consent to Operate.

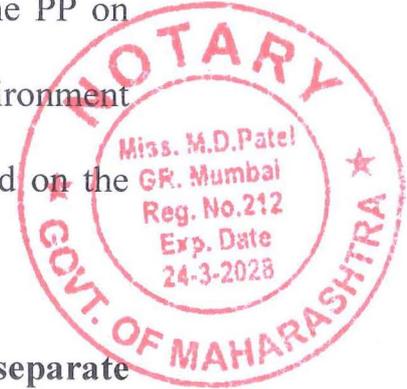
Copy of the proposed directions dated 29-08-2019 is marked and annexed as Annexure 1.

4. In November, 2019, PP replied to the proposed directions issued by the Environment Department. Copy of the reply is marked and annexed as Annexure 2.

5. Principal Secretary extended personal hearing to the PP on 11-11-2019. On 26th November, 2019 the Environment Department withdrew the proposed directions based on the following observations –

1) It appears that there are two plots having separate demarcation, independent layout sanctions, building permission from PMC bearing no. CC3296/17 dated 09-03-2018 and CC3294/18 dated 09-03-2018.

2) It is seen from the records of this office and the reply given by the PP, that the total BUA as per sanction is 19,357.20 m² and 19,469.98 m², which



④ *[Signature]*

is less than 20,000 m², and therefore there is no case of violation as per the EIA Notification, 2006. However, if the sanction exceeds 20,000 m²., the developer is required to obtain prior EC.

- 3) As the total BUA construction made by the PP on both the plots is below 20,000 m², there is no violation of the EIA Notification, 2006. Therefore the Show Cause Notice / Proposed Directions u/s 5 of the Environment Act needs to be withdrawn and dismiss the complaint, hence withdrawn and dismissed the complaint.

Copy of the withdrawal of the directions dated 26-11-2019 is marked and annexed as Annexure 3.

6. For Sai Dwarka Phase I&II and III&IV, SEAC considered both the proposals in their 95th Meeting dated 4th October, 2019 and asked the PP to submit information on the following points –

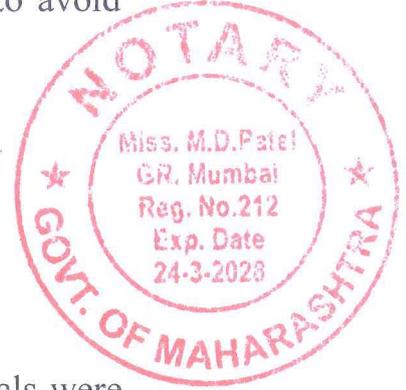
- 1) PP to submit NOC from competent authority for laying storm water drain across road to final disposal point.



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- 2) PP to submit phase wise programme for proposed construction with mitigation measures taken to avoid inconvenience to existing / nearby occupants.
- 3) PP to submit revised garden NOC.
- 4) PP to submit Chief Fire Officer NOC.



7. Sai Dwarka Phase I&II and III&IV both the proposals were considered by SEAC in their 100th Meeting dated 28-12-2019. SEAC noted the following –

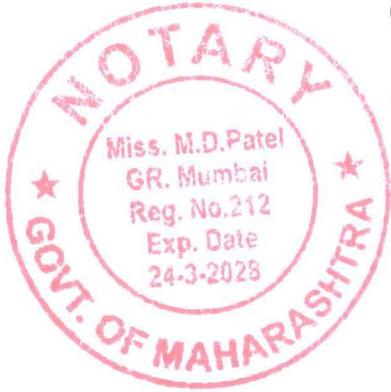
- 1) Phase I&II is a new Proposed Residential Project having total plot area of 10000 m², FSI area of 13400.62 m², and Non FSI area of 9242.32 m² and total BUA of 22642.94 m².
- 2) Phase III&IV is a new Proposed Residential Project having total plot area of 10000 m², FSI area of 13320.65 m², Non FSI area of 9047.41 m² and total BUA of 22368.06 m².
- 3) Both the proposals were recommended in 100th meeting of SEAC-3 for grant of EC. SEAC pointed out that, the PP was issued show cause notice u/s 5 of Environment (P) Act, 1986 by Environment Department, GoM vide letter no. Comp-2019/CR-

24/SEIAA dt. 29.08.2019 and the same was withdrawn by Environment Department vide even letter no. dt. 26.11.2019.

4) Proposal was then considered in 189th meeting of SEIAA and deferred for want of plan approval. Now, PP submitted the plan approval.

5) Hon. NGT in O.A. 20/2020 Tanaji Gambhire vs. UoI (Sai Dwarika, Yewalewadi, Pune project) vide order dated 28.08.2020 has directed to constitute a Committee consisting (i) Municipal Commissioner, Pune (ii) State Environment Impact Assessment Authority, Maharashtra and (iii) Maharashtra Pollution Control Board and direct them to submit a factual and action taken report with regard to allegations made in the present application. SEIAA decided to await till the report of NGT appointed committed is submitted.

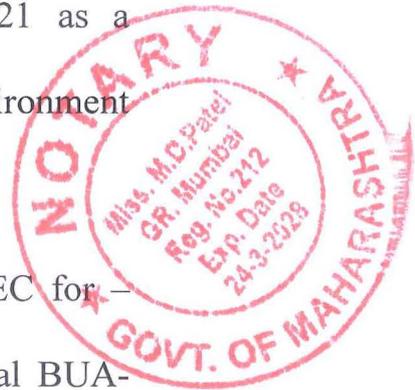
6) In the view of above order of Hon. NGT, joint committee has visited the site on 9th August, 2021 and submitted its report dated 06.09.2021 to Hon. NGT. Report of joint committee has concluded that,



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“These are two different projects which are adjacent to each other, and hold different permissions, plinth checking certificates, part completion certificates, side and front margins, separate recreational spaces and separate amenity spaces.

- 7) The total constructed built-up area of each developed individual project has not gone beyond 20,000 Sq. M. hence does not require prior Environment Clearance.”
- 8) SEIAA considered the instant proposal in its 230th Part A meeting held on 1st October, 2021 as a discussion item and decided to grant Environment Clearance.
- 9) SEIAA after deliberation decided to grant EC for – FSI-12113.57 m², Non-FSI-8376.55m², Total BUA- 20490.12 m². (Plan Approval- CC/0404/20 dated 24/08/2020) for Phase I&II.
- 10) SEIAA after deliberation decided to grant EC for – FSI- 12447.21 m², Non-FSI-8323.39 m², Total



① Amo.

BUA- 20770.6 m2. (Plan Approval-CC/0403/20 dated 24.08.2020) for Phase III&IV.

- 11) Both the ECs are subject to the final order of the present OA No. 20/2020.

Copy of SEAC 100th MoM dated 28-12-2019 for Phase I&II and III&IV is collectively marked and annexed as Annexure 4.

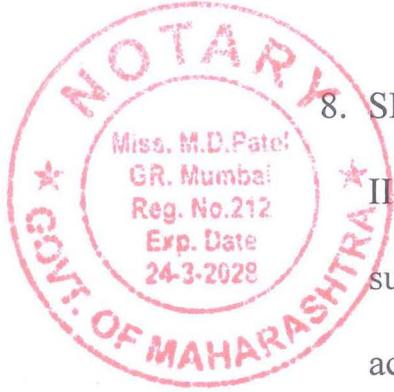
8. SEIAA considered both the proposals for Phase I&II and III&IV in their 226th Meeting dated 5th August, 2021 and subject to conditions imposed by the SEAC, decided to accord EC to both the projects.

Copy of the SEIAA MoM dated 05-08-2021 for Phase I&II and III&IV is collectively marked and annexed Annexure 5.

Copy of the ECs dated 5th October, 2021 accorded to Phase I&II and III&IV are collectively marked as Annexure 6.

9. In light of the above averments, this respondent craves leave to file any additional reply as and when required. It is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.

④ *[Signature]*



Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Place: Mumbai

Date: 25/07/2023

(Dattatray Suryakant Bhalerao)
Scientist II & Under Secretary,
Environment & CC Department,
Government of Maharashtra



VERIFICATION

I, Dattatray Suryakant Bhalerao, Age- 40, working as Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at 15th floor, New Administrative Building, Mantralaya, Mumbai-400 032, do hereby verify and declare that the statements made in the aforesaid Para's are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Solemnly affirmed on this 25th day of the July, 2023 at Mumbai.

(Signature)

(Signature)

(Dattatray Suryakant Bhalerao)
Scientist II & Under Secretary,
Environment & CC Department,
Government of Maharashtra

Identified by me

BEFORE ME

M. D. Patel
25-7-2023
Sr. No. 492
Bk. No. 3

MISS M. D. PATEL
ADVOCATE & NOTARY
Kohliar House,
4, Dhuswadi, Dhobitaler,
MUMBAI - 400 001.





No.Comp-2019/CR-24/SEIAA
 Environment Department,
 217(Annex), Mantralaya,
 Mumbai-400 032
 Date 23/08/2019

To,
 M/s. MAA SANKALP BUILDCON LLP
 Shop No. 25, B-Wing KPCT Mall,
 Fatimanagar, Near Mega Mart,
 Opp. Parmar Nagar, Warwadi, Pune-411013.

Subject: - Proposed Directions u/s 5 of the Environmental (P) Act, 1986 r.w. EIA Notification-2006 dated 14.9.2006

Reference: - Complaint / Notice of Mr. Tanaji Balasaheb Gambhire through Advocate Nitin Lonkar dated 29.06.2019 and Email from Complainant Dated-23.07.2019

WHEREAS, it was obligatory on your part to obtain prior Environment Clearance from the Competent Authority, as per the EIA Notification, 2006, dated 14.9.2006, before starting any building construction activity.

AND WHEREAS, we are in receipt of above referred wherein following issues are raised by the complainants in respect of your building construction project "Sai Dwanka" situated at Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District-Pune.

- That the PP has mislead on account of two different projects comprising of 6 buildings, 415 flats and total BUA of 41900 Sq. Mtrs..
- That BUA of project was more than 41900 Sq. Mtrs. but PP did not applied for Environment clearance from SEIAA and also not applied for consents from MPCB
- PP has not obtained any prior Environment Clearance from SEIAA or MoEF
- PP has not obtained any prior Consent to Establish from MPCB.
- PP carried out construction activity without Environment Impact Assessment
- PP has extracted huge quantity of ground water from two bore wells for construction of project without any permission from competitive authority.
- PP has not made any test for ground water contamination and quality of water and there is serious ground water contamination.
- PP has not provided any solid waste management system and waste generated is dumped to PMC waste yard creating burden on public systems and solid waste is generating various greenhouse gases and there is no scientific disposal of the solid waste generated from project.

महापंचायत आयुक्त

पुणे महानगरपालिका

- सति. क. का. (ई.)
 - राजू काठिया - संपूर्णकारण संत

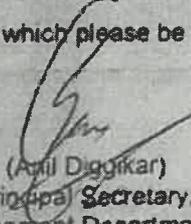
- i) PP has not provided any energy conservation system for energy saving like solar system
- j) PP has not provided any rain water harvesting system for ground water recharge.
- k) PP has not preserved top layer of fertile soil and there is no soil test for contamination.
- l) PP has not made tree plantation as per the norms.
- m) PP has installed 2 DG sets at project site and operation of DG set is causing air pollution.
- n) Huge quantity of sewage water is generated and there is no scientific treatment of sewage water as PP has not installed.
- o) PP is creating huge burden on the environment due to day to day waste generation by consumption of natural resources and it is causing huge burden on the public facilities and services on account of environment damage.
- p) That the PP has committed the illegal activities and given rise to the violation of environmental protection enactments and further caused degradation of environment & ecology intentionally.
- q) PP has not complied the conditions of commencement certificate mandating prior environment clearance and consents from the MPCB.
- r) PP has not complied the conditions of commencement certificate related to the installation of environment infrastructure to avoid the degradation.
- s) PP has made illegal tree cutting.
- t) There is no approach road for fire engine.
- u) PP has not provided the slope in the ratio of 1:10
- v) PP has not provided site margin as per the DC Rules
- w) PP has not provided fire and safety system at site.
- x) PP in connivance with PMC officer has violated the provisions of Environment enactment and PMC officers are also equally responsible.
- y) PP has caused traffic congestion in the area due to this project and cause to air pollution on account of emission from the vehicles.
- z) PP has not made any environment management plan.
- aa) PP has caused substantial damage to environment and ecology more than Rs. 300 Crores which shall be recovered from PP.
- bb) PP is unapologetic and PP has adopted careless and reckless attitude towards the environment protection.
- cc) Thus it is mandatory to stop the project construction permanently till the compliance / rectification of the above illegal act and removal of the defects from the construction.

AND WHEREAS, as per the Complaint / Notice above referred, you have not obtained mandatory prior Environment Clearance, Consent to Establish and Consent to Operate in proposed Residential Building Construction Project at Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District-Pune. This amounts to violation of the EIA Notification-2006 r/w Environment (Protection) Act-1986 along with Water

NOW THEREFORE, in view of the above non-compliances, you are hereby directed to show cause as under: -

- a) Why your building construction activity shall not be stopped forthwith for the violation of Environment Impact Assessment Notification dated 14.09.2006, issued by the ministry of Environment & Forest, Government Of India, for not obtaining prior Environmental Clearance from the Competent Authority / Government of Maharashtra?
- b) Why further legal action shall not be initiated against you under the provisions of the Environment (Protection) Act, 1986 and Rules made there under.

Take notice that, you are hereby directed to submit your reply within a period of 15 days from the receipt of this Proposed Directions, after receipt of your reply, you may call for personal hearing so as to take appropriate decision in the matter, failing which, this office has no option than to initiate legal action against you including stoppage of your construction activity, which please be noted.


 (Anil Diggikar)
 Principal Secretary,
 Environment Department &
 Member Secretary- SEIAA Maharashtra

Copy to:
 Pune Municipal Corporation Through Commissioner
 Shivajinagar, Pune-411 005

You are the sanctioning authority of the aforesaid project therefore you are hereby requested to take appropriate actions against project proponent and also to submit the documents related to Project.

Enclosed: Copy of Complaint / Notice of Mr. Tanaji Balasaheb Gambhure through Advocate Nitin Lonkar dated 29.06.2019 is attached herewith

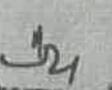
स्वागत कक्ष
पुणे महानगरपालिका
 पुणे-४११००५
 आवक क्र. ६०६०६८
 दिनांक ११/०७/१९
 विभाग आयुक्त कार्यालय

बांधकाम विकास विभाग शोन क्र.२
 पुणे महानगरपालिका
 आवक क्र.मांक:- ५३३६
 दिनांक:- २०/०६/२०१९

O.W. NO.

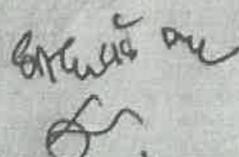
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17/9/19


 अधिकांक अभियंता
 बांधकाम विकास विभाग
 पुणे महानगरपालिका
 (EE)

शहर अभियंता कार्यालय
 पुणे महानगरपालिका
 आवक क्र.: १८९३/जा.क्र.
 दिनांक:- १८/०६/१९
२०/०६/२०१९

श्री. देवेंद्र गुरुर (S.E.)
 Learning Report
 C.E
 19/9


 19/9

TRUE COPY



MAA SANKALP
BUILDCON LLP

To,
Principal Secretary,
217, Environment Department,
Mantralaya, Mumbai - 32

Exhibit-C

Sub - Your Letter bearing No No. Comp -2019/CR-24/G3/AA dated 29/08/2019 for proposed Directions u/s 5 of Environment (P) Act, 1986 wr to EIA Notification, 2006 dated 14/09/2006

Sir,

Point a - We at first sight reject the claim made that the Total BUA is 41,900 sqm. We support to our statement with documents as under -

1. We have two separate project adjacent to each other which are wrongly consider as one single project
2. The S.No.of first project is 40/1/1,40/1/2,40/1/3/1 while S. No. of the second project is 40/1/3/2,40/1/4,40/1/5. since two separate pieces of land are adjacent they can't be treated as one single project.
3. We have separately registered Development agreements - attached as annexure 1
4. We have separate N A Orders issued - attached as annexure 2
5. We have separate Demarcations - attached as annexure 3
6. We have separate layout sanctions - attached as annexure 4
7. We have separate identified Amenity spaces and separate documents for handover to Pune Municipal Corporation - attached as annexure 5.
8. We have separate Building permissions where the latest revision clearly mentioned Total BUA which is < 20,000 sqm - attached as annexure 6

Thus basic claim of having one single plot in itself is false and baseless. The documents in the support are attached.

The further queries based on the claimed made in **Point a** above thus are reduced to a limitation. We still would like to bring to notice as to what systems are being implemented in protection of environment.



Point b - as stated above we are not required to apply for Environment Clearance for either of the Plot until its Total potential BUA as per the EIA Notification 2006 does not exceed 20,000 sq. In fact any application for potential area less than 20,000 sqm is not eligible for applying for Environment Clearance.

Point c - More particularly explained in **Point a** above

Point d - Since the Total Potential was less than 20,000 sqm, we were not required to apply for Consent to Establish. We assure that if potential BUA exceeds 20,000 sqm in any further revision we shall apply for Environment Clearance as well shall apply to MPCB for consent to Establish and Consent to Operate as we are law abiding people for any one or both the plots.

Point e - More particularly explained in **Point a** above

9. Point f - We would like to clarify that the water for construction was obtained by way of Tankers. We have the bills in support attached as annexure 7

10. Point g - We hereby confirm that proper drainage system is provided along with the Sewage Treatment Plant and with proper connectivity for excess treated water and therefore question of ground water contamination does not arise at all attached as annexure 8 mentioning the details of STP

11. Point h - The in-situ treatment for Bio-degradable solid waste is already proposed and orders for the same are given before hand. The copy of the same is available on records. The dry waste is proposed to be handed over to SWACH, an authorised agency with PMC

Point i - The solar water system are proposed. In addition Solar PV is also proposed along with LED lights for parking and common areas and hence the claim of not proposing energy conservation systems is false



MAA SANKALP
BUILDCON LLP

2. **Point j** - RWH is proposed for ground water recharge. The Geo Hydro Report is attached in support of study carried over for RWH attached as annexure 9

Point k - The top soil layer of about 300 mm is preserved in open space in garden area.

13. **Point l** - The tree plantation is proposed and underway 1 tree for every 80 sqm of net plot area. The photographs of the same are attached as annexure 10

Point m - DG sets are proposed as back up for lifts, common lighting areas and proper stack height is maintained.

Point n - refer to Point g above

Point o - refer to Point h above

Point p - No illegal activities are committed and we deny the claim made

Point q - refer to Point d

Point r - We would like to point out that we have proposed and executing all the requirement of Environment Clearance such as STP, OWC, RWH, Plantation, Energy conservation etc and the same is mentioned above in respective points. The ECBC report prepared is attached as annexure 11

14. **Point s** - No tree cutting is done at site. The photographs of the existing trees and Garden NOC is attached as annexure 12. the photographs of the existing trees are attached as annexure 10



MAA SANKALP
BUILDCON LLP

Point t - The fire Tender Movement plan is attached as annexure 13

Point u - There does not exist any RCC ramps and hence the claim is denied

Point v - The copy of sanction plans for both the plots is attached as annexure 14

Point w - The claim is denied

Point x - The claim is denied in totality

Point y - We have provided sufficient parking area and clear road approaching the parking area. There exists no crossing inside the proposed scheme which is very obvious from the FTM drawing provided.. the carbon sink as desired is being created.

Point z - The same is prepared and attached as annexure 15

Point aa - We fail to understand the amount claimed considering the various environment protection services proposed.

Point bb - The claim is denied. Refer to Point r above which more particularly mentions about various services proposed in support of sustainable environment.

Point cc - In the scenario of various services provided, we do not expect stoppage of work for any reason.

Lastly we assure you that we are environment caring people who are totally aware about the procedure of obtaining Environment Clearance.

We have already assured that we shall obtain Environment Clearance if we became eligible for the same under any future revision.

1410

Thanking you in anticipation and expecting your kind cooperation

Regards,

For

Maa Sankalp Buildcon LLP


Vishal Pawar, Partner

★
TRUE COPY

To



Principal Secretary
Environment Department &
Member Secretary - SEIAA,
217 (Annex), Mandralaya,
Mumbai - 400032

Exhibit-D

Government of Maharashtra

No. Comp-2019/CR- 24/SEIAA
Environment Department
217 (Annex), Mantralaya,
Mumbai- 400 032.
November 26, 2019.

To,
M/s MAA SANKALP BUILDCON LLP,
Shop No.25, B-Wing KPCT Mall,
Fatimanagar, Near Mega Mart,
Opp. Parmar Nagar, Wanwadi,
Pune- 411 013.

Subject:- Withdrawal of Proposed Directions dated 29.8.2019 issued under Section 5 of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.09.2006.

Ref. :-

- 1) Complaint Notice of Mr. Tanaji Balasaheb Gambhire through Adv. Nitin Lonkar dated 29.06.2017.
- 2) Show cause Notice/Proposed Directions u/s 5 of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.09.2006 issued to you vide letter dated 29.08.2019.
- 3) Representation submitted by M/s Maa Sankalp Buildcon LLP. vide its letter dated November, 2019.
- 4) Personal hearing conducted in the chamber of the Secretary, Environment Department on 11.11.2019.

We refer to the Show Cause notice/proposed directions at reference (2) dated 29.08.2019 issued to you under section 5 of the Environment (P) Act 1986 r.w. EIA Notification dtd. 14.09.2006 whereby and whereunder you were asked to show cause as to why your building construction activity in respect of project "Sai Dwarika" situated at Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District- Pune should not be stopped forthwith for the violation of EIA Notification dated 14.09.2006, and why further legal action should not be initiated against you under the provisions of Environment (P) Act 1986 and Rules made thereunder.

We also refer to the representation made by Maa Sanakalp Buildcon LLP under reference (2) above and also the personal hearing conducted in the chamber of the Secretary, Environment Department on 11.11.2019 in connection with our said show-cause notice dated 29.8.2019.

//2//

After going through the documents submitted by you alongwith your representation dated November, 2019 and the submissions made during the personal hearing conducted on 11.11.2019, it has been observed that the project proponent Maa Sankalp Buildcon LLP has started the activity of construction in respect of a residential project called "Sai Dwarika" on land bearing Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District- Pune.

Based on the complaint/Notice of Mr. Mr. Tanaji Balasaheb Gambhire through Advocate Nitin Lonkar dated 29.06.2017 this office had served the Show Cause Notice under reference (2) above to Maa Sankalp Buildcon LLP. On the basis of the reply it is observed that the project called "Sai Dwarika" has been constructed on Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District- Pune. The said project was started construction activities after obtaining all the necessary permissions and sanctions from the appropriate authorities.

It is evident from the record that M/s Maa Sankalp Buildcon LLP has two plots under development at Survey Nos. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District- Pune. It appears that these two plots are having separate demarcation, independent layout sanctions and Building permission and from PMC bearing No.CC3296/17 dtd.9/3/2018 and CC3294/17 dtd. 9/3/2018.

It is seen from the records of this office project proponent and its reply on record, the total BUA construction for the above said plots as per the sanctions is 19357.20 Sq. Mtrs. and 19469.98 Sq. Mtrs. which is less than 20000 Sq. Mtrs. and hence there is no violation as per the EIA Notification, 2006. However, in case the sanction exceeds 20000 Sq. Mtrs. limit, the developers is required to obtain EC from the appropriate authority. No construction to be made for any construction exceeds 20000 Sq. Mtrs unless Environmental Clearance is obtained and consent to establish is obtained by the developer.

It is clear from the record that the project proponent has made total BUA construction for the above said plots as per the sanctions is 19357.20 Sq. Mtrs. and 19469.98 Sq. Mtrs. which is less than 20000 Sq. Mtrs. and hence there is no violation as per the EIA Notification, 2006. Therefore, there is no case of violation of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.9.2006. Therefore, the Show Cause Notice/Proposed Directions u/s 5 of the Environment Act needs to be withdrawn and dismiss the complaint.

Hence, the Show cause Notice/Proposed Directions u/s 5 of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.09.2006 issued by this office under its communication dated 29.8.2019 as per ref. (2) is hereby withdrawn and dismissed the complaint.

(Anil Diggikar)
Principal Secretary
Environment Department

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100 SEAC-3 meeting Day-03

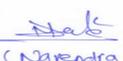
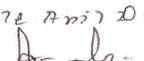
SEAC Meeting number: 100 Meeting Date December 28, 2019

Subject: Environment Clearance for Proposed Residential Project

Is a Violation Case: No

1.Name of Project	Sai Dwarika - Phase I and II
2.Type of institution	Private
3.Name of Project Proponent	Mr.Vishal Suresh Pawar
4.Name of Consultant	Mr. Rajesh Srivastava - Pollution and Ecology Constrol Services (PECS)
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Not applicable
8.Location of the project	S.No.40, H.No. 1/3/2 + 1/4 + 1/5, YEWALEWADI, PUNE
9.Taluka	Haveli
10.Village	Yewalewadi
Correspondence Name:	Mr.Vishal Suresh Pawar
Room Number:	B-3
Floor:	-
Building Name:	KPCT Mall
Road/Street Name:	Fatimanagar
Locality:	Adjacent to Vishal Mega Mart
City:	Pune - 411013
11.Whether in Corporation / Municipal / other area	PMC
12.IOD/IOA/Concession/Plan Approval Number	Sanction Plan IOD/IOA/Concession/Plan Approval Number: CC/3294/17 Approved Built-up Area: 19469.98
13.Note on the initiated work (If applicable)	Work initiated and construction of Total BUA 19429.71 sqm completed as per Sanction Plan vide no. CC/3294/17 dated 09/03/2018
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	N.A.
15.Total Plot Area (sq. m.)	10000
16.Deductions	1524.08
17.Net Plot area	8475.92
18 (a).Proposed Built-up Area (FSI & Non-FSI)	a) FSI area (sq. m.): 13400.62 b) Non FSI area (sq. m.): 9242.32 c) Total BUA area (sq. m.): 22642.94
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): 10814.65 Approved Non FSI area (sq. m.): 8655.33 Date of Approval: 09-03-2018
19.Total ground coverage (m2)	1328.97
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	16%
21.Estimated cost of the project	334970715

22.Number of buildings & its configuration

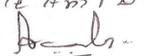
 Shri Narendra Toke (Secretary SEAC-III)	SEAC Meeting No: 100 Meeting Date: December 28, 2019 (SEIAA- STATEMENT-0000003824) SEAC-MINUTES-0000005243	Name: K ०१२ Anil D Signature:  Shri. Anil Kale (Chairman SEAC-III)
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Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)	
1	Wing A1&A2	P+11	36	
2	Wing B	P+11	36	
3	Wing C1&C2	P+14	45	
4	Club House	G+1	7	
23.Number of tenants and shops		No. of Tenaments = 244 Nos.		
24.Number of expected residents / users		No. of Residential Users = 1220 Nos.		
25.Tenant density per hectare		288		
26.Height of the building(s)				
27.Right of way (Width of the road from the nearest fire station to the proposed building(s))		12 m		
28.Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation		6 m		
29.Existing structure (s) if any		Wing A1&A2 - P+11; Wing B - P+11; Wing C1&C2 - P+10. All construction completed as per Sanction Plan vide no. CC/3294/17 dated 09/03/2018		
30.Details of the demolition with disposal (If applicable)		N.A.		
31.Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
32.Total Water Requirement				

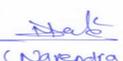

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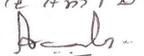
Name: K o t e A n i l D
Signature: 
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SEAC-III)

Dry season:	Source of water	PMC
	Fresh water (CMD):	109.8
	Recycled water - Flushing (CMD):	54.9
	Recycled water - Gardening (CMD):	6
	Swimming pool make up (Cum):	7
	Total Water Requirement (CMD) :	177.7
	Fire fighting - Underground water tank(CMD):	As per NOC
	Fire fighting - Overhead water tank(CMD):	20 cum per building
	Excess treated water	81.52
Wet season:	Source of water	PMC
	Fresh water (CMD):	109.8
	Recycled water - Flushing (CMD):	54.9
	Recycled water - Gardening (CMD):	0
	Swimming pool make up (Cum):	7
	Total Water Requirement (CMD) :	171.7
	Fire fighting - Underground water tank(CMD):	As per NOC
	Fire fighting - Overhead water tank(CMD):	20 cum per building
	Excess treated water	82.30
Details of Swimming pool (If any)	Dimensions: 12.2m X 9.14m X 1.22m	

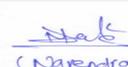

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 Signature: 
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SEAC-III)

33.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
34.Rain Water Harvesting (RWH)	Level of the Ground water table:		10m BGL						
	Size and no of RWH tank(s) and Quantity:		N.A.						
	Location of the RWH tank(s):		N.A.						
	Quantity of recharge pits:		4 Nos.						
	Size of recharge pits :		2m X 1.5m X 2m						
	Budgetary allocation (Capital cost) :		Rs. 250000						
	Budgetary allocation (O & M cost) :		Rs. 20000 per annum						
	Details of UGT tanks if any :		Domestic = 120 cum Drinking = 25 cum Fire = As per NOC						
35.Storm water drainage	Natural water drainage pattern:		South to North						
	Quantity of storm water:		320cum/day						
	Size of SWD:		450mm - 600mm						
Sewage and Waste water	Sewage generation in KLD:		142.42 KLD						
	STP technology:		MBBR						
	Capacity of STP (CMD):		STP Capacity = 150 KLD ; 1 Nos.						
	Location & area of the STP:		Shown on Plan						
	Budgetary allocation (Capital cost):		Rs. 2350000						
	Budgetary allocation (O & M cost):		Rs. 250000 per annum						


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Shri Narendra Toke
(Secretary SEAC-III)

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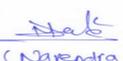
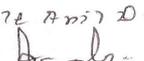
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36. Solid waste Management

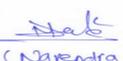
Waste generation in the Pre Construction and Construction phase:	Waste generation:	5 kg/day
	Disposal of the construction waste debris:	Through authorised agency
Waste generation in the operation Phase:	Dry waste:	244 kg/day
	Wet waste:	379.46 kg/day
	Hazardous waste:	Negligible
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	13.46 kg/day
	Others if any:	E Waste = 1.7 kg/day
Mode of Disposal of waste:	Dry waste:	Handed over to Authorized Agency
	Wet waste:	In-situ Composting
	Hazardous waste:	N.A.
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	In-situ Composting
	Others if any:	E Waste Handed over to Authorized Dismantler/Recycler
Area requirement:	Location(s):	Shown on Plan
	Area for the storage of waste & other material:	60 sqm
	Area for machinery:	Considered in Above Area
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 1500000
	O & M cost:	Rs. 150000 per annum

37. Effluent Characteristics

Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			

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38.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
39.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	
40.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not applicable	Not applicable	Not applicable	Not applicable			
41.Source of Fuel		Not applicable					
42.Mode of Transportation of fuel to site		Not applicable					
43.Green Belt Development							
		Total RG area :	1000.8 sqm				
		No of trees to be cut :	Nil				
		Number of trees to be planted :	Existing 2 Nos. Trees; Proposed 123 Nos. Trees; Total 125 Nos. Trees				
		List of proposed native trees :	Elaborated Below				
		Timeline for completion of plantation :	Till Completion of Project				
44.Number and list of trees species to be planted in the ground							
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance			
1	Prosopis cineraria	Shami	8	Hardy species. good for restoration of semi and areas. Drought resistant grows in very poor soil in semi arid areas.			
2	Aegle marmelos	Bel	8	Aegle marmelos is native across the Indian subcontinent. It has a reputation in India for being able to grow in places that other trees cannot. It copes with a wide range of soil conditions (pH range 5-10), is tolerant of water logging and has an unusually wide temperature tolerance (from -7°C to 48 °C). It requires a pronounced dry season to give fruit.			
3	Azadirachta Indica	Neem	8	Good for restoration of drier parts			
4	Schleichera oleosa	Kusum	8	It is a larval host for butterflies Malayan, western centaur oakblue, common hedge blue.			

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5	Cassia fistula	Bahava	8	It is a larval host for butterflies like common emigrant.
6	Butea monosperma	Palas	5	Used in afforestation of saline and waterlogged regions. It is larval host for butterflies.
7	Emblica officinalis	Awala	10	Plant with good regenerative capacity, sturdy. Good for restoration of forest clearing.
8	Mimusops elengi	Bakul	8	Fruits are eaten by animals
9	Tamarindus indica	Chincha	8	Good for shade. Reduces temperatures. Fruits are favoured by wild animals.
10	Phoenix sylvestris	Palm- Shindi	8	Ripe fruits are eaten by many animals. this also helps in seed dispersal.
11	Lagerstroemia reginae	Tamhan	8	Large flowers, its larval host of butterfly. Decoction of bark is used in fever. Fruit is used as local application in mouth.
12	Albizia lebbek	Shirish	5	Evergreen tree good for creating perennial greenery. Important species in evergreen forests
13	Mangifera Indica	Amba	10	Dominant in all kind of forests. Fruits are eaten by wild animals. It is a larval host for butterfly.
14	Garcinia	Kokam	5	Evergreen tree good for creating perennial greenery. Important species in evergreen forests
15	Cochlospermum religiosum	Ganer, Sonsawar	8	It attracts many birds while flowering, Leaves and gym useful in cough, diarrhoea and dysentery.
16	Syzygium cuminii	Jambhul	8	Edible fruits. The leaves are used as folder. Seeds are used to reduce blood sugar in diabetic

45.Total quantity of plants on ground

46.Number and list of shrubs and bushes species to be planted in the podium RG:

Serial Number	Name	C/C Distance	Area m2
1	N.A.	N.A.	N.A.

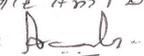

(Narendra TOKE)

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Signature: 

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SEAC-III)

47. Energy

Power requirement:	Source of power supply :	MSEDCL
	During Construction Phase: (Demand Load)	53 KW
	DG set as Power back-up during construction phase	62.5 kVA
	During Operation phase (Connected load):	1129 KW
	During Operation phase (Demand load):	473 KW
	Transformer:	630 kVA X 1 Nos.
	DG set as Power back-up during operation phase:	125 kVA X 1 Nos.
	Fuel used:	HSD
	Details of high tension line passing through the plot if any:	N.A.

48. Energy saving by non-conventional method:

1. Most of the common area & external lighting are proposed to work on high energy efficient lamps(LED) as specified in bureau of energy efficiency which again results in saving in general consumption
2. Low loss Transformers due to which 6.22% losses are saved against conventional transformer.
3. Power Capacitors are proposed for load power factor correction and to maintain a healthy power situation. This also results in less demand load factor for the project.
4. Solar PV, Hot Water, Solar Street Lights, Energy Efficient Motors are proposed

49. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	Percentage Energy Saving	15%

50. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Not applicable	Not applicable	Not applicable

Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 3575000
	O & M cost:	Rs. 41500 per annum

51. Environmental Management plan Budgetary Allocation

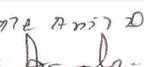
a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Water for Construction & labour	Water Requirement	3
2	Site Sanitation & Safety	Health & Safety	1


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Shri Narendra Toke
(Secretary SEAC-III)

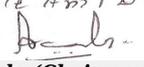
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SEAC-III)

3	Environmental Monitoring	Pollution Control & Monitoring	3
4	Disinfection	Health & Safety	0.5
5	Health Check-Up	Health & Safety	0.5

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b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Rain Water Harvesting	RWH Pits	2.5	0.2
2	Sewage Treatment Plant	Waste Water Management	23.5	2.5
3	Organic Waste Composting	Solid Waste Management	15	1.5
4	Tree Plantation	Landscape Development	17.75	1.78
5	Energy Saving	Energy Conservation	35.75	0.42
6	Environmental Monitoring	Pollution Control	0	3

51.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

52.Any Other Information

No Information Available

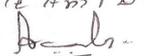
53.Traffic Management

	Nos. of the junction to the main road & design of confluence:	1 Nos.
Parking details:	Number and area of basement:	Nil
	Number and area of podia:	Nil
	Total Parking area:	3991.8 sqm
	Area per car:	12.5 sqm
	Area per car:	12.5 sqm
	Number of 2-Wheelers as approved by competent authority:	506 Nos.
	Number of 4-Wheelers as approved by competent authority:	190 Nos.
	Public Transport:	Available
Width of all Internal roads (m):	6m	


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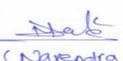
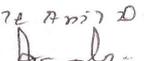
Name: K. Anil Kale
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Shri. Anil Kale (Chairman
SEAC-III)

	CRZ/ RRZ clearance obtain, if any:	N.A.
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	N.A.
	Category as per schedule of EIA Notification sheet	Category B
	Court cases pending if any	N.A.
	Other Relevant Informations	N.A.
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	-

SEAC DISCUSSION ON ENVIRONMENTAL ASPECTS

Environmental Impacts of the project	-
Water Budget	-
Waste Water Treatment	-
Drainage pattern of the project	-
Ground water parameters	-
Solid Waste Management	-
Air Quality & Noise Level issues	-
Energy Management	-
Traffic circulation system and risk assessment	-
Landscape Plan	-
Disaster management system and risk assessment	-
Socioeconomic impact assessment	-
Environmental Management Plan	-
Any other issues related to environmental sustainability	-

Brief information of the project by SEAC

 (Narendra Toke) Shri Narendra Toke (Secretary SEAC-III)	SEAC Meeting No: 100 Meeting Date: December 28, 2019 (SEIAA- STATEMENT-0000003824) SEAC-MINUTES-0000005243	Page 11 of 14	Name: Kote Anil D. Signature:  Shri. Anil Kale (Chairman SEAC-III)
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PP had submitted application for prior Environmental clearance for total plot area of 10000 m², FSI area of 13400.62 m², Non FSI area of 9242.32 m² and total BUA of 22642.94 m².

The building configuration of the proposal is as below:

Wing A1, A2 and B: P+11 (Height 36 m), Wing C1 and C2 : P+14 (Height 45 m) ,Club House : G+1

The Committee noted that the PP was issued show cause notice u/s 5 of Environment (P) Act, 1986 by Environment Department, GoM vide letter no. Comp-2019/CR-24/SEIAA dt. 29.08.2019 and the same was withdrawn by Environment Department vide even letter no. dt. 26.11.2019.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a)B2.

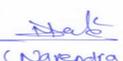
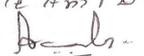
DECISION OF SEAC

PP has satisfactorily complied with the points raised in 95th meeting of SEAC-3.

SEAC decided to **recommend** the proposal for prior environmental Clearance.

Specific Conditions by SEAC:

SEIAA DECISION

 (Narendra TOKE) Shri Narendra Toke (Secretary SEAC-III)	SEAC Meeting No: 100 Meeting Date: December 28, 2019 (SEIAA- STATEMENT-0000003824) SEAC-MINUTES-0000005243	Page 12 of 14	Name: K o t e A n i l D . Signature:  Shri. Anil Kale (Chairman SEAC-III)
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Proposal is a new Proposed Residential Project having total plot area of 10000 m², FSI area of 13400.62 m², and Non FSI area of 9242.32 m² and total BUA of 22642.94 m².

Proposal was recommended in 100th meeting of SEAC-3 for grant of EC. SEAC pointed out that, the PP was issued show cause notice u/s 5 of Environment (P) Act, 1986 by Environment Department, GoM vide letter no. Comp-2019/CR-24/SEIAA dt. 29.08.2019 and the same was withdrawn by Environment Department vide even letter no. dt. 26.11.2019.

Proposal was then considered in 189th meeting of SEIAA and deferred for want of plan approval. Now, PP submitted the plan approval.

Hon. NGT in O.A. 20/2020 Tanaji Gambhire vs. UoI (Sai Dwarika, Yewalewadi, Pune project) vide order dated 28.08.2020 has directed to constitute a Committee consisting (i) Municipal Commissioner, Pune (ii) State Environment Impact Assessment Authority, Maharashtra and (iii) Maharashtra Pollution Control Board and direct them to submit a factual and action taken report with regard to allegations made in the present application.

SEIAA decided to await till the report of NGT appointed committee is submitted.

In the view of above order of Hon. NGT joint committee has visited the site on 9th August, 2021 and submitted its report dated 06.09.2021 to Hon. NGT. Report of joint committee has concluded that, "These are two different projects which are adjacent to each other, and hold different permissions, plinth checking certificates, part completion certificates, side and front margins, separate recreational spaces and separate amenity spaces. The total constructed built-up area of each developed individual project has not gone beyond 20,000 Sq. M. hence does not require prior Environment Clearance."

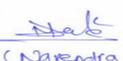
Now, SEIAA considered the instant proposal in its 230th Part A meeting held on 1st October, 2021 as a discussion item and decided to grant Environment Clearance.

SEIAA after deliberation decided to grant EC for - FSI-12113.57 m², Non-FSI-8376.55m², Total BUA- 20490.12 m². (Plan Approval- CC/0404/20 dated 24/08/2020)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. This EC is subject to final order of Hon. NGT in O.A. 20/2020.

Specific Conditions by SEIAA:

 (Narendra Toke) Shri Narendra Toke (Secretary SEAC-III)	SEAC Meeting No: 100 Meeting Date: December 28, 2019 (SEIAA- STATEMENT-000003824) SEAC-MINUTES-000005243	Page 13 of 14	Name: K o t e A n i l D . Signature: [Signature] Shri. Anil Kale (Chairman SEAC-III)
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FINAL RECOMMENDATION

SEAC-III have decided to recommend the proposal to SEIAA for Prior Environmental clearance subject to above conditions

SEAC-MINUTES-0000005243


(Narendra TOKE)

Shri Narendra Toke
(Secretary SEAC-III)

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Signature: 

Shri. Anil Kale (Chairman
SEAC-III)

100 SEAC-3 meeting Day-03

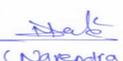
SEAC Meeting number: 100 Meeting Date December 28, 2019

Subject: Environment Clearance for Proposed Residential Project

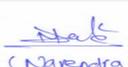
Is a Violation Case: No

1.Name of Project	Sai Dwarika - Phase III and IV
2.Type of institution	Private
3.Name of Project Proponent	Mr.Vishal Suresh Pawar
4.Name of Consultant	Mr. Rajesh Srivastava - Pollution and Ecology Constrol Services (PECS)
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Not applicable
8.Location of the project	S. No. 40, H. No. 1/1 + 1/2 + 1/3/1, YEWALEWADI, PUNE
9.Taluka	Haveli
10.Village	Yewalewadi
Correspondence Name:	Mr.Vishal Suresh Pawar
Room Number:	B-3
Floor:	-
Building Name:	KPCT Mall
Road/Street Name:	Fatimanagar
Locality:	Adjacent to Vishal Mega Mart
City:	Pune - 411013
11.Whether in Corporation / Municipal / other area	PMC
12.IOD/IOA/Concession/Plan Approval Number	Sanction Plan IOD/IOA/Concession/Plan Approval Number: CC/3296/17 Approved Built-up Area: 19357.2
13.Note on the initiated work (If applicable)	Work initiated and construction of Total BUA 19315.42 sqm completed as per Sanction Plan vide no. CC/3296/17 dated 09/03/2018
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	N.A.
15.Total Plot Area (sq. m.)	10000
16.Deductions	1524.08
17.Net Plot area	8475.92
18 (a).Proposed Built-up Area (FSI & Non-FSI)	a) FSI area (sq. m.): 13320.65 b) Non FSI area (sq. m.): 9047.41 c) Total BUA area (sq. m.): 22368.06
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): 10800.21 Approved Non FSI area (sq. m.): 8556.99 Date of Approval: 09-03-2018
19.Total ground coverage (m2)	1317.65
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	16%
21.Estimated cost of the project	331027519

22.Number of buildings & its configuration

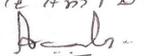
 (Narendra Toke) Shri Narendra Toke (Secretary SEAC-III)	SEAC Meeting No: 100 Meeting Date: December 28, 2019 (SEIAA- STATEMENT-0000003825) SEAC-MINUTES-0000005244	Name: K ०१६ Anil D. Signature: Anil Page 1 of 14 Shri. Anil Kale (Chairman SEAC-III)
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Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)	
1	Wing D1&D2	P+14	45	
2	Wing E	P+11	36	
3	Wing F1&F2	P+11	36	
4	Club House	G+1	7	
23.Number of tenants and shops	No. of Tenaments = 242 Nos.			
24.Number of expected residents / users	No. of Residential Users = 1210 Nos.			
25.Tenant density per hectare	286			
26.Height of the building(s)				
27.Right of way (Width of the road from the nearest fire station to the proposed building(s))	12 m			
28.Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	6 m			
29.Existing structure (s) if any	Wing D1&D2 - P+10; Wing E - P+11; Wing F1&F2 - P+11. All construction completed as per Sanction Plan vide no. CC/3296/17 dated 09/03/2018			
30.Details of the demolition with disposal (If applicable)	N.A.			
31.Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
32.Total Water Requirement				

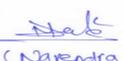
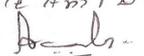

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Dry season:	Source of water	PMC
	Fresh water (CMD):	108.9
	Recycled water - Flushing (CMD):	54.45
	Recycled water - Gardening (CMD):	6
	Swimming pool make up (Cum):	0
	Total Water Requirement (CMD) :	169.35
	Fire fighting - Underground water tank(CMD):	As per NOC
	Fire fighting - Overhead water tank(CMD):	20 cum per building
	Excess treated water	86.88
Wet season:	Source of water	PMC
	Fresh water (CMD):	108.9
	Recycled water - Flushing (CMD):	54.45
	Recycled water - Gardening (CMD):	0
	Swimming pool make up (Cum):	0
	Total Water Requirement (CMD) :	163.35
	Fire fighting - Underground water tank(CMD):	As per NOC
	Fire fighting - Overhead water tank(CMD):	20 cum per building
	Excess treated water	87.66
Details of Swimming pool (If any)	N.A.	

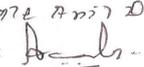
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33.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
34.Rain Water Harvesting (RWH)	Level of the Ground water table:		10m BGL						
	Size and no of RWH tank(s) and Quantity:		N.A.						
	Location of the RWH tank(s):		N.A.						
	Quantity of recharge pits:		4 Nos.						
	Size of recharge pits :		2m X 1.5m X 2m						
	Budgetary allocation (Capital cost) :		Rs. 250000						
	Budgetary allocation (O & M cost) :		Rs. 20000 per annum						
	Details of UGT tanks if any :		Domestic = 120 cum Drinking = 25 cum Fire = As per NOC						
35.Storm water drainage	Natural water drainage pattern:		South to North						
	Quantity of storm water:		320cum/day						
	Size of SWD:		450mm - 600mm						
Sewage and Waste water	Sewage generation in KLD:		147.33 KLD						
	STP technology:		MBBR						
	Capacity of STP (CMD):		STP Capacity = 150 KLD ; 1 Nos.						
	Location & area of the STP:		Shown on Plan						
	Budgetary allocation (Capital cost):		Rs. 2350000						
	Budgetary allocation (O & M cost):		Rs. 250000 per annum						


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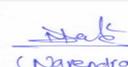
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36.Solid waste Management

Waste generation in the Pre Construction and Construction phase:	Waste generation:	5 kg/day
	Disposal of the construction waste debris:	Through authorised agency
Waste generation in the operation Phase:	Dry waste:	242 kg/day
	Wet waste:	376.53 kg/day
	Hazardous waste:	Negligible
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	13.53 kg/day
	Others if any:	E Waste = 1.7 kg/day
Mode of Disposal of waste:	Dry waste:	Handed over to Authorized Agency
	Wet waste:	In-situ Composting
	Hazardous waste:	N.A.
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	In-situ Composting
	Others if any:	E Waste Handed over to Authorized Dismantler/Recycler
Area requirement:	Location(s):	Shown on Plan
	Area for the storage of waste & other material:	60 sqm
	Area for machinery:	Considered in Above Area
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 1500000
	O & M cost:	Rs. 150000 per annum

37.Effluent Charecterestics

Serial Number	Parameters	Unit	Inlet Effluent Charecterestics	Outlet Effluent Charecterestics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			


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38.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
39.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	
40.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not applicable	Not applicable	Not applicable	Not applicable			
41.Source of Fuel		Not applicable					
42.Mode of Transportation of fuel to site		Not applicable					
43.Green Belt Development							
		Total RG area :	1000.8 sqm				
		No of trees to be cut :	Nil				
		Number of trees to be planted :	Existing 2 Nos. Trees; Proposed 123 Nos. Trees; Total 125 Nos. Trees				
		List of proposed native trees :	Elaborated Below				
		Timeline for completion of plantation :	Till Completion of Project				
44.Number and list of trees species to be planted in the ground							
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance			
1	Alstonis scholaris	Satwin	5	Being tall serves as nesting, used for chronic fever and skin diseases			
2	Aegle marmelos	Bel	8	Aegle marmelos is native across the Indian subcontinent. It has a reputation in India for being able to grow in places that other trees cannot. It copes with a wide range of soil conditions (pH range 5-10), is tolerant of water logging and has an unusually wide temperature tolerance (from-7°C to 48 °C). It requires a pronounced dry season to give fruit.			
3	Azadirachta Indica	Neem	8	Good for restoration of drier parts			
4	Schleichera oleosa	Kusum	8	It is a larval host for butterflies Malayan, western centaur oakblue, common hedge blue.			
5	Cassia fistula	Bahava	8	It is a larval host for butterflies like common emigrant.			


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6	Butea monosperma	Palas	5	Used in afforestation of saline and waterlogged regions. It is larval host for butterflies.
7	Emblica officinalis	Awala	8	Plant with good regenerative capacity, sturdy. Good for restoration of forest clearing.
8	Gmelina arborea	Shivan	8	Good for plantation for restoration
9	Nyctanthes arbor-tristis	Parijatak	8	Leaves are very useful in fever and rheumatism
10	Phoenix sylvestris	Palm- Shindi	8	Ripe fruits are eaten by many animals. this also helps in seed dispersal.
11	Lagerstroemia reginae	Tamhan	8	Large flowers, its larval host of butterfly. Decoction of bark is used in fever. Fruit is used as local application in mouth.
12	Saraca asoca	Sita Ashok	5	It is larval host for butterflies. The dried bark of the tree is of medicinal value
13	Mangifera Indica	Amba	8	Dominant in all kind of forests. Fruits are eaten by wild animals. It is a larval host for butterfly.
14	Putranjiva roxburghii	Putranjiva	5	Fast growing, sturdy species. Can be used for plantation in restoration.
15	Murraya koeniggi	Kadhipatta	8	It is larval host for butterflies. Commonly used to flavor curries
16	Syzygium cuminii	Jambhul	8	Edible fruits. The leaves are used as fodder. Seeds are used to reduce blood sugar in diabetic
17	Thespesia populnea	Bhend	7	Chordate leaves, tree with good coppicing ability. It is larval host for butterfly. Bark is beneficial in painful joints.

45.Total quantity of plants on ground

46.Number and list of shrubs and bushes species to be planted in the podium RG:

Serial Number	Name	C/C Distance	Area m2
1	N.A.	N.A.	N.A.


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47. Energy

Power requirement:	Source of power supply :	MSEDCL
	During Construction Phase: (Demand Load)	53 KW
	DG set as Power back-up during construction phase	62.5 kVA
	During Operation phase (Connected load):	1153 KW
	During Operation phase (Demand load):	482 KW
	Transformer:	630 kVA X 1 Nos.
	DG set as Power back-up during operation phase:	125 kVA X 1 Nos.
	Fuel used:	HSD
	Details of high tension line passing through the plot if any:	N.A.

48. Energy saving by non-conventional method:

1. Most of the common area & external lighting are proposed to work on high energy efficient lamps(LED) as specified in bureau of energy efficiency which again results in saving in general consumption
2. Low loss Transformers due to which 6.22% losses are saved against conventional transformer.
3. Power Capacitors are proposed for load power factor correction and to maintain a healthy power situation. This also results in less demand load factor for the project.
4. Solar PV, Hot Water, Solar Street Lights, Energy Efficient Motors are proposed

49. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	Percentage Energy Saving	15%

50. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Not applicable	Not applicable	Not applicable

Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 3575000
	O & M cost:	Rs. 41500 per annum

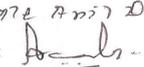
51. Environmental Management plan Budgetary Allocation**a) Construction phase (with Break-up):**

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Water for Construction & labour	Water Requirement	3
2	Site Sanitation & Safety	Health & Safety	1


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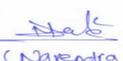
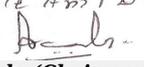
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3	Environmental Monitoring	Pollution Control & Monitoring	3
4	Disinfection	Health & Safety	0.5
5	Health Check-Up	Health & Safety	0.5

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b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Rain Water Harvesting	RWH Pits	2.5	0.2
2	Sewage Treatment Plant	Waste Water Management	23.5	2.5
3	Organic Waste Composting	Solid Waste Management	15	1.5
4	Tree Plantation	Landscape Development	17.75	1.78
5	Energy Saving	Energy Conservation	35.75	0.42
6	Environmental Monitoring	Pollution Control	0	3

51.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

52.Any Other Information

No Information Available

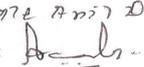
53.Traffic Management

	Nos. of the junction to the main road & design of confluence:	1 Nos.
Parking details:	Number and area of basement:	Nil
	Number and area of podia:	Nil
	Total Parking area:	4079.3 sqm
	Area per car:	12.5 sqm
	Area per car:	12.5 sqm
	Number of 2-Wheelers as approved by competent authority:	506 Nos.
	Number of 4-Wheelers as approved by competent authority:	197 Nos.
	Public Transport:	Available
Width of all Internal roads (m):	12m	


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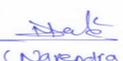
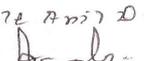
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	CRZ/ RRZ clearance obtain, if any:	N.A.
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	N.A.
	Category as per schedule of EIA Notification sheet	Category B
	Court cases pending if any	N.A.
	Other Relevant Informations	N.A.
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	-

SEAC DISCUSSION ON ENVIRONMENTAL ASPECTS

Environmental Impacts of the project	-
Water Budget	-
Waste Water Treatment	-
Drainage pattern of the project	-
Ground water parameters	-
Solid Waste Management	-
Air Quality & Noise Level issues	-
Energy Management	-
Traffic circulation system and risk assessment	-
Landscape Plan	-
Disaster management system and risk assessment	-
Socioeconomic impact assessment	-
Environmental Management Plan	-
Any other issues related to environmental sustainability	-

Brief information of the project by SEAC

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PP had submitted application for prior Environmental clearance for total plot area of 10000 m², FSI area of 13320.65 m², Non FSI area of 9047.41 m² and total BUA of 22368.06 m².

The building configuration of the proposal is as below:

Wing F1, F2 and E: P+11 (Height 36 m), Wing D1 and D2 : P+14 (Height 45 m) ,Club House : G+1

The Committee noted that the PP was issued show cause notice u/s 5 of Environment (P) Act, 1986 by Environment Department, GoM vide letter no. Comp-2019/CR-24/SEIAA dt. 29.08.2019 and the same was withdrawn by Environment Department vide even letter no. dt. 26.11.2019.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a)B2.

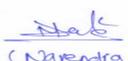
DECISION OF SEAC

PP has satisfactorily complied with the points raised in 95th meeting of SEAC-3.

SEAC decided to **recommend** the proposal for prior environmental Clearance.

Specific Conditions by SEAC:

SEIAA DECISION

 (Narendra TOKE) Shri Narendra Toke (Secretary SEAC-III)	SEAC Meeting No: 100 Meeting Date: December 28, 2019 (SEIAA- STATEMENT-0000003825) SEAC-MINUTES-0000005244	Page 12 of 14	Name: K o t e A n i l D . Signature: [Signature] Shri. Anil Kale (Chairman SEAC-III)
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Proposal is a new Proposed Residential Project having total plot area of 10000 m², FSI area of 13320.65 m², Non FSI area of 9047.41 m² and total BUA of 22368.06 m².

Proposal was recommended in 100th meeting of SEAC-3 for grant of EC. SEAC pointed out that, the PP was issued show cause notice u/s 5 of Environment (P) Act, 1986 by Environment Department, GoM vide letter no. Comp-2019/CR-24/SEIAA dt. 29.08.2019 and the same was withdrawn by Environment Department vide even letter no. dt. 26.11.2019.

Proposal was then considered in 189th meeting of SEIAA and deferred for want of plan approval. Now, PP submitted the plan approval.

Hon. NGT in O.A. 20/2020 Tanaji Gambhire vs. UoI (Sai Dwarika, Yewalewadi, Pune project) vide order dated 28.08.2020 has directed to constitute a Committee consisting (i) Municipal Commissioner, Pune (ii) State Environment Impact Assessment Authority, Maharashtra and (iii) Maharashtra Pollution Control Board and direct them to submit a factual and action taken report with regard to allegations made in the present application.

SEIAA decided to await till the report of NGT appointed committee is submitted.

In the view of above order of Hon. NGT joint committee has visited the site on 9th August, 2021 and submitted its report dated 06.09.2021 to Hon. NGT. Report of joint committee has concluded that, "These are two different projects which are adjacent to each other, and hold different permissions, plinth checking certificates, part completion certificates, side and front margins, separate recreational spaces and separate amenity spaces. The total constructed built-up area of each developed individual project has not gone beyond 20,000 Sq. M. hence does not require prior Environment Clearance."

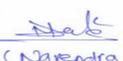
Now, SEIAA considered the instant proposal in its 230th Part A meeting held on 1st October, 2021 as a discussion item and decided to grant Environment Clearance.

SEIAA after deliberation decided to grant EC for - FSI- 12447.21 m², Non-FSI-8323.39 m², Total BUA- 20770.6 m². (Plan Approval-CC/0403/20 dated 24.08.2020)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. This EC will be subject to final order of Hon. NGT in O.A. 20/2020

Specific Conditions by SEIAA:

 (Narendra Toke) Shri Narendra Toke (Secretary SEAC-III)	SEAC Meeting No: 100 Meeting Date: December 28, 2019 (SEIAA- STATEMENT-0000003825) SEAC-MINUTES-0000005244	Page 13 of 14	Name: K. Anil Kale Signature: [Signature] Shri. Anil Kale (Chairman SEAC-III)
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FINAL RECOMMENDATION

SEAC-III have decided to recommend the proposal to SEIAA for Prior Environmental clearance subject to above conditions

SEAC-MINUTES-0000005244

Agenda of 226th Meeting of State Environmental Impact Assessment Authority (SEIAA) (Through Video Conferencing) Day-1

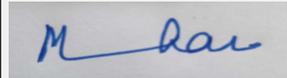
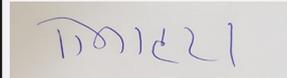
SEIAA Meeting number: 226 Day-1 Meeting Date August 5, 2021

Subject: Environment Clearance for Proposed Residential Project

Is a Violation Case: No

1.Name of Project	Sai Dwarika - Phase I and II
2.Type of institution	Private
3.Name of Project Proponent	Mr.Vishal Suresh Pawar
4.Name of Consultant	Mr. Rajesh Srivastava - Pollution and Ecology Constrol Services (PECS)
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Not applicable
8.Location of the project	S.No.40, H.No. 1/3/2 + 1/4 + 1/5, YEWALEWADI, PUNE
9.Taluka	Haveli
10.Village	Yewalewadi
Correspondence Name:	Mr.Vishal Suresh Pawar
Room Number:	B-3
Floor:	-
Building Name:	KPCT Mall
Road/Street Name:	Fatimanagar
Locality:	Adjacent to Vishal Mega Mart
City:	Pune - 411013
11.Whether in Corporation / Municipal / other area	PMC
12.IOD/IOA/Concession/Plan Approval Number	Sanction Plan IOD/IOA/Concession/Plan Approval Number: CC/3294/17 Approved Built-up Area: 19469.98
13.Note on the initiated work (If applicable)	Work initiated and construction of Total BUA 19429.71 sqm completed as per Sanction Plan vide no. CC/3294/17 dated 09/03/2018
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	N.A.
15.Total Plot Area (sq. m.)	10000
16.Deductions	1524.08
17.Net Plot area	8475.92
18 (a).Proposed Built-up Area (FSI & Non-FSI)	a) FSI area (sq. m.): 13400.62 b) Non FSI area (sq. m.): 9242.32 c) Total BUA area (sq. m.): 22642.94
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): 10814.65 Approved Non FSI area (sq. m.): 8655.33 Date of Approval: 09-03-2018
19.Total ground coverage (m2)	1328.97
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	16%
21.Estimated cost of the project	334970715

22.Number of buildings & its configuration

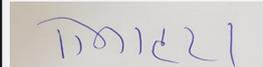
 Manisha Patankar Mhaiskar (Member Secretary SEIAA)	SEIAA Meeting No: 226 Day-1 Meeting Date: August 5, 2021 (SEIAA- STATEMENT-0000003824) SEIAA-MINUTES-0000003405	Page 1 of 14	 Vijay Nahata (Chairman SEIAA)
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Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)	
1	Wing A1&A2	P+11	36	
2	Wing B	P+11	36	
3	Wing C1&C2	P+14	45	
4	Club House	G+1	7	
23.Number of tenants and shops	No. of Tenaments = 244 Nos.			
24.Number of expected residents / users	No. of Residential Users = 1220 Nos.			
25.Tenant density per hectare	288			
26.Height of the building(s)				
27.Right of way (Width of the road from the nearest fire station to the proposed building(s))	12 m			
28.Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	6 m			
29.Existing structure (s) if any	Wing A1&A2 - P+11; Wing B - P+11; Wing C1&C2 - P+10. All construction completed as per Sanction Plan vide no. CC/3294/17 dated 09/03/2018			
30.Details of the demolition with disposal (If applicable)	N.A.			
31.Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
32.Total Water Requirement				

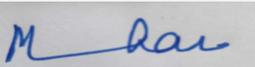

Manisha Patankar Mhaiskar
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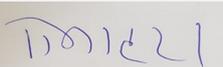

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SEIAA)

Dry season:	Source of water	PMC
	Fresh water (CMD):	109.8
	Recycled water - Flushing (CMD):	54.9
	Recycled water - Gardening (CMD):	6
	Swimming pool make up (Cum):	7
	Total Water Requirement (CMD) :	177.7
	Fire fighting - Underground water tank(CMD):	As per NOC
	Fire fighting - Overhead water tank(CMD):	20 cum per building
	Excess treated water	81.52
Wet season:	Source of water	PMC
	Fresh water (CMD):	109.8
	Recycled water - Flushing (CMD):	54.9
	Recycled water - Gardening (CMD):	0
	Swimming pool make up (Cum):	7
	Total Water Requirement (CMD) :	171.7
	Fire fighting - Underground water tank(CMD):	As per NOC
	Fire fighting - Overhead water tank(CMD):	20 cum per building
	Excess treated water	82.30
Details of Swimming pool (If any)	Dimensions: 12.2m X 9.14m X 1.22m	

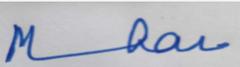

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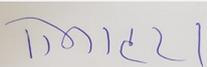

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SEIAA)

33.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
34.Rain Water Harvesting (RWH)	Level of the Ground water table:		10m BGL						
	Size and no of RWH tank(s) and Quantity:		N.A.						
	Location of the RWH tank(s):		N.A.						
	Quantity of recharge pits:		4 Nos.						
	Size of recharge pits :		2m X 1.5m X 2m						
	Budgetary allocation (Capital cost) :		Rs. 250000						
	Budgetary allocation (O & M cost) :		Rs. 20000 per annum						
	Details of UGT tanks if any :		Domestic = 120 cum Drinking = 25 cum Fire = As per NOC						
35.Storm water drainage	Natural water drainage pattern:		South to North						
	Quantity of storm water:		320cum/day						
	Size of SWD:		450mm - 600mm						
Sewage and Waste water	Sewage generation in KLD:		142.42 KLD						
	STP technology:		MBBR						
	Capacity of STP (CMD):		STP Capacity = 150 KLD ; 1 Nos.						
	Location & area of the STP:		Shown on Plan						
	Budgetary allocation (Capital cost):		Rs. 2350000						
	Budgetary allocation (O & M cost):		Rs. 250000 per annum						


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36.Solid waste Management

Waste generation in the Pre Construction and Construction phase:	Waste generation:	5 kg/day
	Disposal of the construction waste debris:	Through authorised agency
Waste generation in the operation Phase:	Dry waste:	244 kg/day
	Wet waste:	379.46 kg/day
	Hazardous waste:	Negligible
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	13.46 kg/day
	Others if any:	E Waste = 1.7 kg/day
Mode of Disposal of waste:	Dry waste:	Handed over to Authorized Agency
	Wet waste:	In-situ Composting
	Hazardous waste:	N.A.
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	In-situ Composting
	Others if any:	E Waste Handed over to Authorized Dismantler/Recycler
Area requirement:	Location(s):	Shown on Plan
	Area for the storage of waste & other material:	60 sqm
	Area for machinery:	Considered in Above Area
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 1500000
	O & M cost:	Rs. 150000 per annum

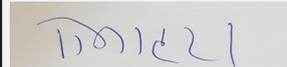
37.Effluent Charecterestics

Serial Number	Parameters	Unit	Inlet Effluent Charecterestics	Outlet Effluent Charecterestics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			


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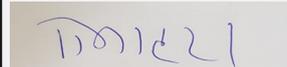

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38.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
39.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	
40.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not applicable	Not applicable	Not applicable	Not applicable			
41.Source of Fuel		Not applicable					
42.Mode of Transportation of fuel to site		Not applicable					
43.Green Belt Development		Total RG area :	1000.8 sqm				
		No of trees to be cut :	Nil				
		Number of trees to be planted :	Existing 2 Nos. Trees; Proposed 123 Nos. Trees; Total 125 Nos. Trees				
		List of proposed native trees :	Elaborated Below				
		Timeline for completion of plantation :	Till Completion of Project				
44.Number and list of trees species to be planted in the ground							
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance			
1	Prosopis cineraria	Shami	8	Hardy species. good for restoration of semi and areas. Drought resistant grows in very poor soil in semi arid areas.			
2	Aegle marmelos	Bel	8	Aegle marmelos is native across the Indian subcontinent. It has a reputation in India for being able to grow in places that other trees cannot. It copes with a wide range of soil conditions (pH range 5-10), is tolerant of water logging and has an unusually wide temperature tolerance (from-7°C to 48 °C). It requires a pronounced dry season to give fruit.			
3	Azadirachta Indica	Neem	8	Good for restoration of drier parts			
4	Schleichera oleosa	Kusum	8	It is a larval host for butterflies Malayan, western centaur oakblue, common hedge blue.			


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5	Cassia fistula	Bahava	8	It is a larval host for butterflies like common emigrant.
6	Butea monosperma	Palas	5	Used in afforestation of saline and waterlogged regions. It is larval host for butterflies.
7	Emblica officinalis	Awala	10	Plant with good regenerative capacity, sturdy. Good for restoration of forest clearing.
8	Mimusops elengi	Bakul	8	Fruits are eaten by animals
9	Tamarindus indica	Chincha	8	Good for shade. Reduces temperatures. Fruits are favoured by wild animals.
10	Phoenix sylvestris	Palm- Shindi	8	Ripe fruits are eaten by many animals. this also helps in seed dispersal.
11	Lagerstroemia reginae	Tamhan	8	Large flowers, its larval host of butterfly. Decoction of bark is used in fever. Fruit is used as local application in mouth.
12	Albizia lebbeck	Shirish	5	Evergreen tree good for creating perennial greenery. Important species in evergreen forests
13	Mangifera Indica	Amba	10	Dominant in all kind of forests. Fruits are eaten by wild animals. It is a larval host for butterfly.
14	Garcinia	Kokam	5	Evergreen tree good for creating perennial greenery. Important species in evergreen forests
15	Cochlospermum religiosum	Ganer, Sonsawar	8	It attracts many birds while flowering, Leaves and gym useful in cough, diarrhoea and dysentery.
16	Syzygium cuminii	Jambhul	8	Edible fruits. The leaves are used as folder. Seeds are used to reduce blood sugar in diabetic

45.Total quantity of plants on ground

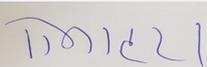
46.Number and list of shrubs and bushes species to be planted in the podium RG:

Serial Number	Name	C/C Distance	Area m2
1	N.A.	N.A.	N.A.


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47. Energy

Power requirement:	Source of power supply :	MSEDCL
	During Construction Phase: (Demand Load)	53 KW
	DG set as Power back-up during construction phase	62.5 kVA
	During Operation phase (Connected load):	1129 KW
	During Operation phase (Demand load):	473 KW
	Transformer:	630 kVA X 1 Nos.
	DG set as Power back-up during operation phase:	125 kVA X 1 Nos.
	Fuel used:	HSD
	Details of high tension line passing through the plot if any:	N.A.

48. Energy saving by non-conventional method:

1. Most of the common area & external lighting are proposed to work on high energy efficient lamps(LED) as specified in bureau of energy efficiency which again results in saving in general consumption
2. Low loss Transformers due to which 6.22% losses are saved against conventional transformer.
3. Power Capacitors are proposed for load power factor correction and to maintain a healthy power situation. This also results in less demand load factor for the project.
4. Solar PV, Hot Water, Solar Street Lights, Energy Efficient Motors are proposed

49. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	Percentage Energy Saving	15%

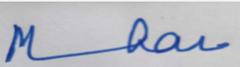
50. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Not applicable	Not applicable	Not applicable

Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 3575000
	O & M cost:	Rs. 41500 per annum

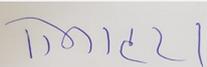
51. Environmental Management plan Budgetary Allocation**a) Construction phase (with Break-up):**

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Water for Construction & labour	Water Requirement	3
2	Site Sanitation & Safety	Health & Safety	1


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3	Environmental Monitoring	Pollution Control & Monitoring	3
4	Disinfection	Health & Safety	0.5
5	Health Check-Up	Health & Safety	0.5

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b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Rain Water Harvesting	RWH Pits	2.5	0.2
2	Sewage Treatment Plant	Waste Water Management	23.5	2.5
3	Organic Waste Composting	Solid Waste Management	15	1.5
4	Tree Plantation	Landscape Development	17.75	1.78
5	Energy Saving	Energy Conservation	35.75	0.42
6	Environmental Monitoring	Pollution Control	0	3

51.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

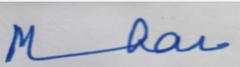
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

52.Any Other Information

No Information Available

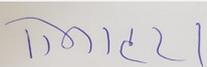
53.Traffic Management

	Nos. of the junction to the main road & design of confluence:	1 Nos.
Parking details:	Number and area of basement:	Nil
	Number and area of podia:	Nil
	Total Parking area:	3991.8 sqm
	Area per car:	12.5 sqm
	Area per car:	12.5 sqm
	Number of 2-Wheelers as approved by competent authority:	506 Nos.
	Number of 4-Wheelers as approved by competent authority:	190 Nos.
	Public Transport:	Available
Width of all Internal roads (m):	6m	


Manisha Patankar Mhaiskar
 (Member Secretary SEIAA)

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	CRZ/ RRZ clearance obtain, if any:	N.A.
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	N.A.
	Category as per schedule of EIA Notification sheet	Category B
	Court cases pending if any	N.A.
	Other Relevant Informations	N.A.
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	-

SEAC DISCUSSION ON ENVIRONMENTAL ASPECTS

Summarised in brief information of Project as below.

Brief information of the project by SEAC

PP had submitted application for prior Environmental clearance for total plot area of 10000 m², FSI area of 13400.62 m², Non FSI area of 9242.32 m² and total BUA of 22642.94 m².

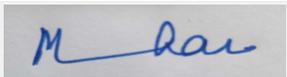
The building configuration of the proposal is as below:

Wing A1, A2 and B: P+11 (Height 36 m), Wing C1 and C2 : P+14 (Height 45 m) ,Club House : G+1

The Committee noted that the PP was issued show cause notice u/s 5 of Environment (P) Act, 1986 by Environment Department, GoM vide letter no. Comp-2019/CR-24/SEIAA dt. 29.08.2019 and the same was withdrawn by Environment Department vide even letter no. dt. 26.11.2019.

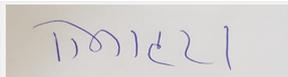
The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a)B2.

DECISION OF SEAC


Manisha Patankar Mhaiskar
 (Member Secretary SEIAA)

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Vijay Nahata (Chairman
SEIAA)

PP has satisfactorily complied with the points raised in 95th meeting of SEAC-3.

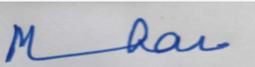
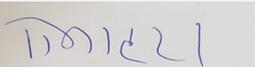
SEAC decided to **recommend** the proposal for prior environmental Clearance.

Specific Conditions by SEAC:

- 1) PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
- 2) PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
- 3) PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
- 4) This EC is subject to final order of Hon. NGT in O.A. 20/2020.

SEIAA DECISION

SEIAA-MINUTES-0000003405

 Manisha Patankar Mhaiskar (Member Secretary SEIAA)	<p>SEIAA Meeting No: 226 Day-1 Meeting Date: August 5, 2021 (SEIAA- STATEMENT-000003824) SEIAA-MINUTES-000003405</p>	<p>Page 12 of 14</p>	 Vijay Nahata (Chairman SEIAA)
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Proposal is a new Proposed Residential Project having total plot area of 10000 m², FSI area of 13400.62 m², and Non FSI area of 9242.32 m² and total BUA of 22642.94 m².

Proposal was recommended in 100th meeting of SEAC-3 for grant of EC. SEAC pointed out that, the PP was issued show cause notice u/s 5 of Environment (P) Act, 1986 by Environment Department, GoM vide letter no. Comp-2019/CR-24/SEIAA dt. 29.08.2019 and the same was withdrawn by Environment Department vide even letter no. dt. 26.11.2019.

Proposal was then considered in 189th meeting of SEIAA and deferred for want of plan approval. Now, PP submitted the plan approval.

Hon. NGT in O.A. 20/2020 Tanaji Gambhire vs. UoI (Sai Dwarika, Yewalewadi, Pune project) vide order dated 28.08.2020 has directed to constitute a Committee consisting (i) Municipal Commissioner, Pune (ii) State Environment Impact Assessment Authority, Maharashtra and (iii) Maharashtra Pollution Control Board and direct them to submit a factual and action taken report with regard to allegations made in the present application.

SEIAA decided to await till the report of NGT appointed committed is submitted.

In the view of above order of Hon. NGT joint committee has visited the site on 9th August, 2021 and submitted its report dated 06.09.2021 to Hon. NGT. Report of joint committee has concluded that, "These are two different projects which are adjacent to each other, and hold different permissions, plinth checking certificates, part completion certificates, side and front margins, separate recreational spaces and separate amenity spaces. The total constructed built-up area of each developed individual project has not gone beyond 20,000 Sq. M. hence does not require prior Environment Clearance."

Now, SEIAA considered the instant proposal in its 230th Part A meeting held on 1st October, 2021 as a discussion item and decided to grant Environment Clearance.

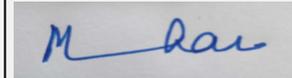
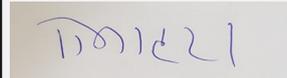
SEIAA after deliberation decided to grant EC for - FSI-12113.57 m², Non-FSI-8376.55m², Total BUA-20490.12 m². (Plan Approval- CC/0404/20 dated 24/08/2020)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. This EC is subject to final order of Hon. NGT in O.A. 20/2020.

Specific Conditions by SEIAA:

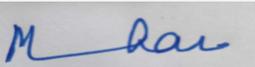
- 1) PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
- 2) PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
- 3) PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
- 4) This EC is subject to final order of Hon. NGT in O.A. 20/2020.

 Manisha Patankar Mhaiskar (Member Secretary SEIAA)	<p style="text-align: center;">SEIAA Meeting No: 226 Day-1 Meeting Date: August 5, 2021 (SEIAA- STATEMENT-000003824) SEIAA-MINUTES-000003405</p>	<p style="text-align: center;">Page 13 of 14</p>	 Vijay Nahata (Chairman SEIAA)
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FINAL RECOMMENDATION

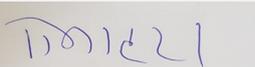
SEIAA have decided to grant the proposal for Prior Environmental Clearance subject to above conditions

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Manisha Patankar Mhaiskar
(Member Secretary SEIAA)

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Vijay Nahata (Chairman
SEIAA)

Agenda of 226th Meeting of State Environmental Impact Assessment Authority (SEIAA) (Through Video Conferencing) Day-1

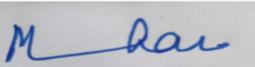
SEIAA Meeting number: 226 Day-1 Meeting Date August 5, 2021

Subject: Environment Clearance for Proposed Residential Project

Is a Violation Case: No

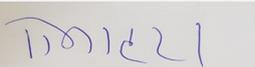
1.Name of Project	Sai Dwarika - Phase III and IV
2.Type of institution	Private
3.Name of Project Proponent	Mr.Vishal Suresh Pawar
4.Name of Consultant	Mr. Rajesh Srivastava - Pollution and Ecology Constrol Services (PECS)
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Not applicable
8.Location of the project	S. No. 40, H. No. 1/1 + 1/2 + 1/3/1, YEWALEWADI, PUNE
9.Taluka	Haveli
10.Village	Yewalewadi
Correspondence Name:	Mr.Vishal Suresh Pawar
Room Number:	B-3
Floor:	-
Building Name:	KPCT Mall
Road/Street Name:	Fatimanagar
Locality:	Adjacent to Vishal Mega Mart
City:	Pune - 411013
11.Whether in Corporation / Municipal / other area	PMC
12.IOD/IOA/Concession/Plan Approval Number	Sanction Plan IOD/IOA/Concession/Plan Approval Number: CC/3296/17 Approved Built-up Area: 19357.2
13.Note on the initiated work (If applicable)	Work initiated and construction of Total BUA 19315.42 sqm completed as per Sanction Plan vide no. CC/3296/17 dated 09/03/2018
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	N.A.
15.Total Plot Area (sq. m.)	10000
16.Deductions	1524.08
17.Net Plot area	8475.92
18 (a).Proposed Built-up Area (FSI & Non-FSI)	a) FSI area (sq. m.): 13320.65
	b) Non FSI area (sq. m.): 9047.41
	c) Total BUA area (sq. m.): 22368.06
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): 10800.21
	Approved Non FSI area (sq. m.): 8556.99
	Date of Approval: 09-03-2018
19.Total ground coverage (m2)	1317.65
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	16%
21.Estimated cost of the project	331027519

22.Number of buildings & its configuration


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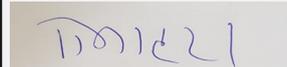

Vijay Nahata (Chairman
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Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)	
1	Wing D1&D2	P+14	45	
2	Wing E	P+11	36	
3	Wing F1&F2	P+11	36	
4	Club House	G+1	7	
23.Number of tenants and shops	No. of Tenaments = 242 Nos.			
24.Number of expected residents / users	No. of Residential Users = 1210 Nos.			
25.Tenant density per hectare	286			
26.Height of the building(s)				
27.Right of way (Width of the road from the nearest fire station to the proposed building(s))	12 m			
28.Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	6 m			
29.Existing structure (s) if any	Wing D1&D2 - P+10; Wing E - P+11; Wing F1&F2 - P+11. All construction completed as per Sanction Plan vide no. CC/3296/17 dated 09/03/2018			
30.Details of the demolition with disposal (If applicable)	N.A.			
31.Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
32.Total Water Requirement				

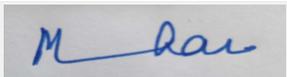

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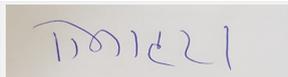

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Dry season:	Source of water	PMC
	Fresh water (CMD):	108.9
	Recycled water - Flushing (CMD):	54.45
	Recycled water - Gardening (CMD):	6
	Swimming pool make up (Cum):	0
	Total Water Requirement (CMD) :	169.35
	Fire fighting - Underground water tank(CMD):	As per NOC
	Fire fighting - Overhead water tank(CMD):	20 cum per building
	Excess treated water	86.88
Wet season:	Source of water	PMC
	Fresh water (CMD):	108.9
	Recycled water - Flushing (CMD):	54.45
	Recycled water - Gardening (CMD):	0
	Swimming pool make up (Cum):	0
	Total Water Requirement (CMD) :	163.35
	Fire fighting - Underground water tank(CMD):	As per NOC
	Fire fighting - Overhead water tank(CMD):	20 cum per building
	Excess treated water	87.66
Details of Swimming pool (If any)	N.A.	

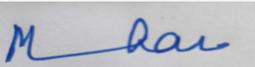

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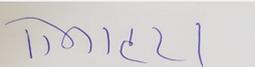

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33.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
34.Rain Water Harvesting (RWH)	Level of the Ground water table:		10m BGL						
	Size and no of RWH tank(s) and Quantity:		N.A.						
	Location of the RWH tank(s):		N.A.						
	Quantity of recharge pits:		4 Nos.						
	Size of recharge pits :		2m X 1.5m X 2m						
	Budgetary allocation (Capital cost) :		Rs. 250000						
	Budgetary allocation (O & M cost) :		Rs. 20000 per annum						
	Details of UGT tanks if any :		Domestic = 120 cum Drinking = 25 cum Fire = As per NOC						
35.Storm water drainage	Natural water drainage pattern:		South to North						
	Quantity of storm water:		320cum/day						
	Size of SWD:		450mm - 600mm						
Sewage and Waste water	Sewage generation in KLD:		147.33 KLD						
	STP technology:		MBBR						
	Capacity of STP (CMD):		STP Capacity = 150 KLD ; 1 Nos.						
	Location & area of the STP:		Shown on Plan						
	Budgetary allocation (Capital cost):		Rs. 2350000						
	Budgetary allocation (O & M cost):		Rs. 250000 per annum						


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36.Solid waste Management

Waste generation in the Pre Construction and Construction phase:	Waste generation:	5 kg/day
	Disposal of the construction waste debris:	Through authorised agency
Waste generation in the operation Phase:	Dry waste:	242 kg/day
	Wet waste:	376.53 kg/day
	Hazardous waste:	Negligible
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	13.53 kg/day
	Others if any:	E Waste = 1.7 kg/day
Mode of Disposal of waste:	Dry waste:	Handed over to Authorized Agency
	Wet waste:	In-situ Composting
	Hazardous waste:	N.A.
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	In-situ Composting
	Others if any:	E Waste Handed over to Authorized Dismantler/Recycler
Area requirement:	Location(s):	Shown on Plan
	Area for the storage of waste & other material:	60 sqm
	Area for machinery:	Considered in Above Area
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 1500000
	O & M cost:	Rs. 150000 per annum

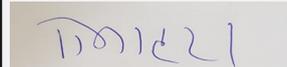
37.Effluent Charecteristics

Serial Number	Parameters	Unit	Inlet Effluent Charecteristics	Outlet Effluent Charecteristics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			

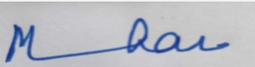
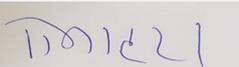

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38.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
39.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	
40.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not applicable	Not applicable	Not applicable	Not applicable			
41.Source of Fuel		Not applicable					
42.Mode of Transportation of fuel to site		Not applicable					
43.Green Belt Development							
		Total RG area :	1000.8 sqm				
		No of trees to be cut :	Nil				
		Number of trees to be planted :	Existing 2 Nos. Trees; Proposed 123 Nos. Trees; Total 125 Nos. Trees				
		List of proposed native trees :	Elaborated Below				
		Timeline for completion of plantation :	Till Completion of Project				
44.Number and list of trees species to be planted in the ground							
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance			
1	Alstonis scholaris	Satwin	5	Being tall serves as nesting, used for chronic fever and skin diseases			
2	Aegle marmelos	Bel	8	Aegle marmelos is native across the Indian subcontinent. It has a reputation in India for being able to grow in places that other trees cannot. It copes with a wide range of soil conditions (pH range 5-10), is tolerant of water logging and has an unusually wide temperature tolerance (from-7°C to 48 °C). It requires a pronounced dry season to give fruit.			
3	Azadirachta Indica	Neem	8	Good for restoration of drier parts			
4	Schleichera oleosa	Kusum	8	It is a larval host for butterflies Malayan, western centaur oakblue, common hedge blue.			
5	Cassia fistula	Bahava	8	It is a larval host for butterflies like common emigrant.			

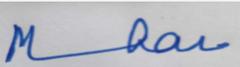
 Manisha Patankar Mhaiskar (Member Secretary SEIAA)	SEIAA Meeting No: 226 Day-1 Meeting Date: August 5, 2021 (SEIAA- STATEMENT-0000003825) SEIAA-MINUTES-0000003406	Page 6 of 14	 Vijay Nahata (Chairman SEIAA)
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6	Butea monosperma	Palas	5	Used in afforestation of saline and waterlogged regions. It is larval host for butterflies.
7	Emblica officinalis	Awala	8	Plant with good regenerative capacity, sturdy. Good for restoration of forest clearing.
8	Gmelina arborea	Shivan	8	Good for plantation for restoration
9	Nyctanthes arbor-tristis	Parijatak	8	Leaves are very useful in fever and rheumatism
10	Phoenix sylvestris	Palm- Shindi	8	Ripe fruits are eaten by many animals. this also helps in seed dispersal.
11	Lagerstroemia reginae	Tamhan	8	Large flowers, its larval host of butterfly. Decoction of bark is used in fever. Fruit is used as local application in mouth.
12	Saraca asoca	Sita Ashok	5	It is larval host for butterflies. The dried bark of the tree is of medicinal value
13	Mangifera Indica	Amba	8	Dominant in all kind of forests. Fruits are eaten by wild animals. It is a larval host for butterfly.
14	Putranjiva roxburghii	Putranjiva	5	Fast growing, sturdy species. Can be used for plantation in restoration.
15	Murraya koeniggi	Kadhipatta	8	It is larval host for butterflies. Commonly used to flavor curries
16	Syzygium cuminii	Jambhul	8	Edible fruits. The leaves are used as fodder. Seeds are used to reduce blood sugar in diabetic
17	Thespesia populnea	Bhend	7	Chordate leaves, tree with good coppicing ability. It is larval host for butterfly. Bark is beneficial in painful joints.

45.Total quantity of plants on ground

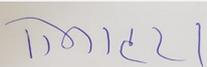
46.Number and list of shrubs and bushes species to be planted in the podium RG:

Serial Number	Name	C/C Distance	Area m2
1	N.A.	N.A.	N.A.


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47. Energy

Power requirement:	Source of power supply :	MSEDCL
	During Construction Phase: (Demand Load)	53 KW
	DG set as Power back-up during construction phase	62.5 kVA
	During Operation phase (Connected load):	1153 KW
	During Operation phase (Demand load):	482 KW
	Transformer:	630 kVA X 1 Nos.
	DG set as Power back-up during operation phase:	125 kVA X 1 Nos.
	Fuel used:	HSD
	Details of high tension line passing through the plot if any:	N.A.

48. Energy saving by non-conventional method:

1. Most of the common area & external lighting are proposed to work on high energy efficient lamps(LED) as specified in bureau of energy efficiency which again results in saving in general consumption
2. Low loss Transformers due to which 6.22% losses are saved against conventional transformer.
3. Power Capacitors are proposed for load power factor correction and to maintain a healthy power situation. This also results in less demand load factor for the project.
4. Solar PV, Hot Water, Solar Street Lights, Energy Efficient Motors are proposed

49. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	Percentage Energy Saving	15%

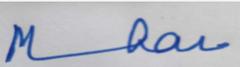
50. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Not applicable	Not applicable	Not applicable

Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 3575000
	O & M cost:	Rs. 41500 per annum

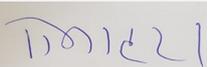
51. Environmental Management plan Budgetary Allocation**a) Construction phase (with Break-up):**

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Water for Construction & labour	Water Requirement	3
2	Site Sanitation & Safety	Health & Safety	1


Manisha Patankar Mhaiskar
 (Member Secretary SEIAA)

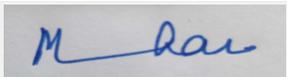
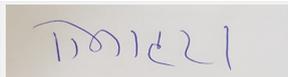
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3	Environmental Monitoring	Pollution Control & Monitoring	3
4	Disinfection	Health & Safety	0.5
5	Health Check-Up	Health & Safety	0.5

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 Manisha Patankar Mhaiskar (Member Secretary SEIAA)	SEIAA Meeting No: 226 Day-1 Meeting Date: August 5, 2021 (SEIAA- STATEMENT-000003825) SEIAA-MINUTES-000003406	 Vijay Nahata (Chairman SEIAA)
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b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Rain Water Harvesting	RWH Pits	2.5	0.2
2	Sewage Treatment Plant	Waste Water Management	23.5	2.5
3	Organic Waste Composting	Solid Waste Management	15	1.5
4	Tree Plantation	Landscape Development	17.75	1.78
5	Energy Saving	Energy Conservation	35.75	0.42
6	Environmental Monitoring	Pollution Control	0	3

51.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

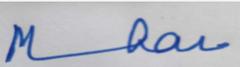
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

52.Any Other Information

No Information Available

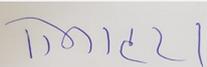
53.Traffic Management

	Nos. of the junction to the main road & design of confluence:	1 Nos.
Parking details:	Number and area of basement:	Nil
	Number and area of podia:	Nil
	Total Parking area:	4079.3 sqm
	Area per car:	12.5 sqm
	Area per car:	12.5 sqm
	Number of 2-Wheelers as approved by competent authority:	506 Nos.
	Number of 4-Wheelers as approved by competent authority:	197 Nos.
	Public Transport:	Available
Width of all Internal roads (m):	12m	


Manisha Patankar Mhaiskar
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	CRZ/ RRZ clearance obtain, if any:	N.A.
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	N.A.
	Category as per schedule of EIA Notification sheet	Category B
	Court cases pending if any	N.A.
	Other Relevant Informations	N.A.
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	-

SEAC DISCUSSION ON ENVIRONMENTAL ASPECTS

Summarised in brief information of Project as below.

Brief information of the project by SEAC

PP had submitted application for prior Environmental clearance for total plot area of 10000 m², FSI area of 13320.65 m², Non FSI area of 9047.41 m² and total BUA of 22368.06 m².

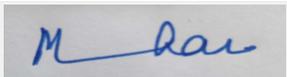
The building configuration of the proposal is as below:

Wing F1, F2 and E: P+11 (Height 36 m), Wing D1 and D2 : P+14 (Height 45 m) ,Club House : G+1

The Committee noted that the PP was issued show cause notice u/s 5 of Environment (P) Act, 1986 by Environment Department, GoM vide letter no. Comp-2019/CR-24/SEIAA dt. 29.08.2019 and the same was withdrawn by Environment Department vide even letter no. dt. 26.11.2019.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a)B2.

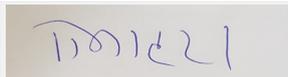
DECISION OF SEAC



Manisha Patankar Mhaiskar
(Member Secretary SEIAA)

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Vijay Nahata (Chairman
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PP has satisfactorily complied with the points raised in 95th meeting of SEAC-3.

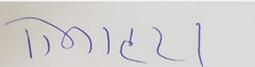
SEAC decided to **recommend** the proposal for prior environmental Clearance.

Specific Conditions by SEAC:

- 1) PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
- 2) PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
- 3) PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
- 4) This EC will be subject to final order of Hon. NGT in O.A. 20/2020

SEIAA DECISION

SEIAA-MINUTES-0000003406

 Manisha Patankar Mhaiskar (Member Secretary SEIAA)	<p>SEIAA Meeting No: 226 Day-1 Meeting Date: August 5, 2021 (SEIAA- STATEMENT-000003825) SEIAA-MINUTES-000003406</p>	<p>Page 12 of 14</p>	 Vijay Nahata (Chairman SEIAA)
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Proposal is a new Proposed Residential Project having total plot area of 10000 m², FSI area of 13320.65 m², Non FSI area of 9047.41 m² and total BUA of 22368.06 m².

Proposal was recommended in 100th meeting of SEAC-3 for grant of EC. SEAC pointed out that, the PP was issued show cause notice u/s 5 of Environment (P) Act, 1986 by Environment Department, GoM vide letter no. Comp-2019/CR-24/SEIAA dt. 29.08.2019 and the same was withdrawn by Environment Department vide even letter no. dt. 26.11.2019.

Proposal was then considered in 189th meeting of SEIAA and deferred for want of plan approval. Now, PP submitted the plan approval.

Hon. NGT in O.A. 20/2020 Tanaji Gambhire vs. UoI (Sai Dwarika, Yewalewadi, Pune project) vide order dated 28.08.2020 has directed to constitute a Committee consisting (i) Municipal Commissioner, Pune (ii) State Environment Impact Assessment Authority, Maharashtra and (iii) Maharashtra Pollution Control Board and direct them to submit a factual and action taken report with regard to allegations made in the present application.

SEIAA decided to await till the report of NGT appointed committed is submitted.

In the view of above order of Hon. NGT joint committee has visited the site on 9th August, 2021 and submitted its report dated 06.09.2021 to Hon. NGT. Report of joint committee has concluded that, "These are two different projects which are adjacent to each other, and hold different permissions, plinth checking certificates, part completion certificates, side and front margins, separate recreational spaces and separate amenity spaces. The total constructed built-up area of each developed individual project has not gone beyond 20,000 Sq. M. hence does not require prior Environment Clearance."

Now, SEIAA considered the instant proposal in its 230th Part A meeting held on 1st October, 2021 as a discussion item and decided to grant Environment Clearance.

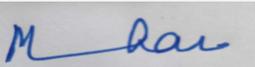
SEIAA after deliberation decided to grant EC for - FSI- 12447.21 m², Non-FSI-8323.39 m², Total BUA-20770.6 m². (Plan Approval-CC/0403/20 dated 24.08.2020)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. This EC will be subject to final order of Hon. NGT in O.A. 20/2020

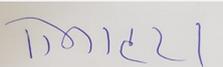
Specific Conditions by SEIAA:

- 1) PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
- 2) PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
- 3) PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
- 4) This EC will be subject to final order of Hon. NGT in O.A. 20/2020


Manisha Patankar Mhaiskar
 (Member Secretary SEIAA)

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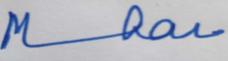
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Vijay Nahata (Chairman
SEIAA)

FINAL RECOMMENDATION

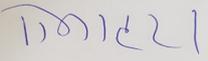
SEIAA have decided to grant the proposal for Prior Environmental Clearance subject to above conditions

SEIAA-MINUTES-0000003406


Manisha Patankar Mhaiskar
(Member Secretary SEIAA)

**SEIAA Meeting No: 226 Day-1 Meeting Date:
August 5, 2021 (SEIAA-
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Vijay Nahata (Chairman
SEIAA)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Environment department,
Room No. 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032.
Date: October 5, 2021

To,
Mr. Vishal Suresh Pawar
at S.No.40, H.No. 1/3/2 + 1/4 + 1/5, YEWALEWADI, PUNE

Subject: Environment Clearance for Proposed Residential Project

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 100th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 226 Day-1th meetings.

2. It is noted that the proposal is considered by SEAC-III under screening category Category B as per EIA Notification 2006.

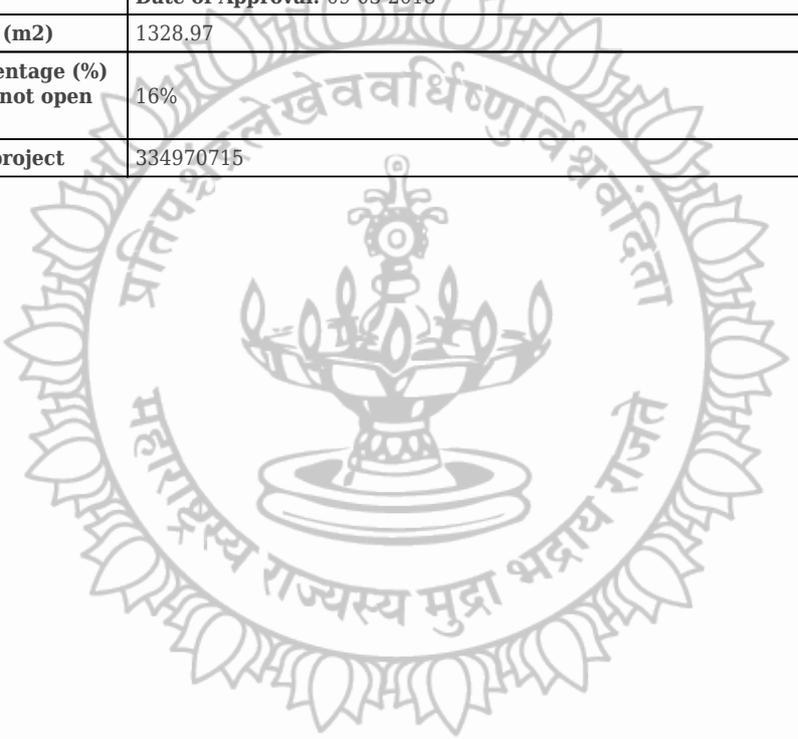
Brief Information of the project submitted by you is as below :-

1.Name of Project	Sai Dwarika - Phase I and II
2.Type of institution	Private
3.Name of Project Proponent	Mr. Vishal Suresh Pawar
4.Name of Consultant	Mr. Rajesh Srivastava - Pollution and Ecology Control Services (PECS)
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Not applicable
8.Location of the project	S.No.40, H.No. 1/3/2 + 1/4 + 1/5, YEWALEWADI, PUNE
9.Taluka	Haveli
10.Village	Yewalewadi
Correspondence Name:	Mr. Vishal Suresh Pawar
Room Number:	B-3
Floor:	-
Building Name:	KPCT Mall
Road/Street Name:	Fatimanagar
Locality:	Adjacent to Vishal Mega Mart
City:	Pune - 411013
11.Whether in Corporation / Municipal / other area	PMC
12.IOD/IOA/Concession/Plan Approval Number	Sanction Plan IOD/IOA/Concession/Plan Approval Number: CC/3294/17 Approved Built-up Area: 19469.98

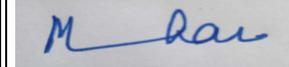
**SEIAA Meeting No: 226 Day-1 Meeting Date: August 5, 2021 (SEIAA-STATEMENT-000003824)
SEIAA-MINUTES-000003405
SEIAA-EC-000002363**

Manisha Patankar Mhaikar (Member Secretary SEIAA)

13.Note on the initiated work (If applicable)	Work initiated and construction of Total BUA 19429.71 sqm completed as per Sanction Plan vide no. CC/3294/17 dated 09/03/2018
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	N.A.
15.Total Plot Area (sq. m.)	10000
16.Deductions	1524.08
17.Net Plot area	8475.92
18 (a).Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 13400.62
	Non FSI area (sq. m.): 9242.32
	Total BUA area (sq. m.): 22642.94
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): 10814.65
	Approved Non FSI area (sq. m.): 8655.33
	Date of Approval: 09-03-2018
19.Total ground coverage (m2)	1328.97
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	16%
21.Estimated cost of the project	334970715



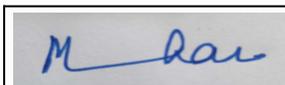
Government of Maharashtra



22.Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
23.Total Water Requirement				
Dry season:	Source of water	PMC		
	Fresh water (CMD):	109.8		
	Recycled water - Flushing (CMD):	54.9		
	Recycled water - Gardening (CMD):	6		
	Swimming pool make up (Cum):	7		
	Total Water Requirement (CMD) :	177.7		
	Fire fighting - Underground water tank(CMD):	As per NOC		
	Fire fighting - Overhead water tank(CMD):	20 cum per building		
	Excess treated water	81.52		
Wet season:	Source of water	PMC		
	Fresh water (CMD):	109.8		
	Recycled water - Flushing (CMD):	54.9		
	Recycled water - Gardening (CMD):	0		
	Swimming pool make up (Cum):	7		
	Total Water Requirement (CMD) :	171.7		
	Fire fighting - Underground water tank(CMD):	As per NOC		
	Fire fighting - Overhead water tank(CMD):	20 cum per building		
	Excess treated water	82.30		
Details of Swimming pool (If any)	Dimensions: 12.2m X 9.14m X 1.22m			



24.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
25.Rain Water Harvesting (RWH)	Level of the Ground water table:		10m BGL						
	Size and no of RWH tank(s) and Quantity:		N.A.						
	Location of the RWH tank(s):		N.A.						
	Quantity of recharge pits:		4 Nos.						
	Size of recharge pits :		2m X 1.5m X 2m						
	Budgetary allocation (Capital cost) :		Rs. 250000						
	Budgetary allocation (O & M cost) :		Rs. 20000 per annum						
	Details of UGT tanks if any :		Domestic = 120 cum Drinking = 25 cum Fire = As per NOC						
26.Storm water drainage	Natural water drainage pattern:		South to North						
	Quantity of storm water:		320cum/day						
	Size of SWD:		450mm - 600mm						
27.Sewage and Waste water	Sewage generation in KLD:		142.42 KLD						
	STP technology:		MBBR						
	Capacity of STP (CMD):		STP Capacity = 150 KLD ; 1 Nos.						
	Location & area of the STP:		Shown on Plan						
	Budgetary allocation (Capital cost):		Rs. 2350000						
	Budgetary allocation (O & M cost):		Rs. 250000 per annum						



28.Solid waste Management		
Waste generation in the Pre Construction and Construction phase:	Waste generation:	5 kg/day
	Disposal of the construction waste debris:	Through authorised agency
Waste generation in the operation Phase:	Dry waste:	244 kg/day
	Wet waste:	379.46 kg/day
	Hazardous waste:	Negligible
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	13.46 kg/day
	Others if any:	E Waste = 1.7 kg/day
Mode of Disposal of waste:	Dry waste:	Handed over to Authorized Agency
	Wet waste:	In-situ Composting
	Hazardous waste:	N.A.
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	In-situ Composting
	Others if any:	E Waste Handed over to Authorized Dismantler/Recycler
Area requirement:	Location(s):	Shown on Plan
	Area for the storage of waste & other material:	60 sqm
	Area for machinery:	Considered in Above Area
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 1500000
	O & M cost:	Rs. 150000 per annum

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29.Effluent Charecterestics					
Serial Number	Parameters	Unit	Inlet Effluent Charecterestics	Outlet Effluent Charecterestics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			



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30.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
31.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	
32.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not applicable	Not applicable	Not applicable	Not applicable			
33.Source of Fuel		Not applicable					
34.Mode of Transportation of fuel to site		Not applicable					
35.Energy							
Power requirement:	Source of power supply :	MSEDCL					
	During Construction Phase: (Demand Load)	53 KW					
	DG set as Power back-up during construction phase	62.5 kVA					
	During Operation phase (Connected load):	1129 KW					
	During Operation phase (Demand load):	473 KW					
	Transformer:	630 kVA X 1 Nos.					
	DG set as Power back-up during operation phase:	125 kVA X 1 Nos.					
	Fuel used:	HSD					
	Details of high tension line passing through the plot if any:	N.A.					
Energy saving by non-conventional method:							
<p>1. Most of the common area & external lighting are proposed to work on high energy efficient lamps(LED) as specified in bureau of energy efficiency which again results in saving in general consumption</p> <p>2. Low loss Transformers due to which 6.22% losses are saved against conventional transformer.</p> <p>3. Power Capacitors are proposed for load power factor correction and to maintain a healthy power situation. This also results in less demand load factor for the project.</p> <p>4. Solar PV, Hot Water, Solar Street Lights, Energy Efficient Motors are proposed</p>							



36.Detail calculations & % of saving:							
Serial Number	Energy Conservation Measures				Saving %		
1	Percentage Energy Saving				15%		
37.Details of pollution control Systems							
Source	Existing pollution control system				Proposed to be installed		
Not applicable	Not applicable				Not applicable		
Budgetary allocation (Capital cost and O&M cost):		Capital cost:	Rs. 3575000				
		O & M cost:	Rs. 41500 per annum				
38.Environmental Management plan Budgetary Allocation							
a) Construction phase (with Break-up):							
Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)				
1	Water for Construction & labour	Water Requirement	3				
2	Site Sanitation & Safety	Health & Safety	1				
3	Environmental Monitoring	Pollution Control & Monitoring	3				
4	Disinfection	Health & Safety	0.5				
5	Health Check-Up	Health & Safety	0.5				
b) Operation Phase (with Break-up):							
Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)			
1	Rain Water Harvesting	RWH Pits	2.5	0.2			
2	Sewage Treatment Plant	Waste Water Management	23.5	2.5			
3	Organic Waste Composting	Solid Waste Management	15	1.5			
4	Tree Plantation	Landscape Development	17.75	1.78			
5	Energy Saving	Energy Conservation	35.75	0.42			
6	Environmental Monitoring	Pollution Control	0	3			
39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)							
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
40.Any Other Information							





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	CRZ/ RRZ clearance obtain, if any:	N.A.
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	N.A.
	Category as per schedule of EIA Notification sheet	Category B
	Court cases pending if any	N.A.
	Other Relevant Informations	N.A.
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	-

3. The proposal has been considered by SEIAA in its 226 Day-1th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Specific Conditions:

I	PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
II	PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
III	PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
IV	This EC is subject to final order of Hon. NGT in O.A. 20/2020.

General Conditions:

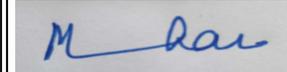
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Manisha Patankar Mhaikar

a) Construction Phase :- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material. II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority. III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board. IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured. V. Arrangement shall be made that waste water and storm water do not get mixed. VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices. VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority. VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project. IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control. X. The Energy Conservation Building code shall be strictly adhered to. XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site. XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved. XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants. XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance. XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards. XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance. XVII. 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The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board. XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person. B) Operation phase:- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material. II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016. 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The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://parivesh.nic.in> XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year. XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent. XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain. C) General EC Conditions:- I. PP has to strictly abide by the conditions stipulated by SEAC& SEIAA. II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site. III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance. IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail. VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any. VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

SEIAA Meeting No: 226 Day-1 Meeting Date: August 5, 2021 (
SEIAA-STATEMENT-000003824)
SEIAA-MINUTES-000003405
SEIAA-EC-000002363

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Manisha Patankar Mhaikar (Member
Secretary SEIAA)



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Manisha Patankar Mhaikar

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

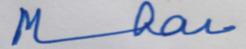
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D- Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Manisha Patankar Mhaiskar (Member Secretary SEIAA)

Copy to:

1. SECRETARY MOEF & CC
2. IA- DIVISION MOEF & CC
3. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
4. REGIONAL OFFICE MOEF & CC NAGPUR
5. MUNICIPAL COMMISSIONER PUNE
6. MUNICIPAL COMMISSIONER SATARA
7. REGIONAL OFFICE MPCB PUNE
8. REGIONAL OFFICE MIDC PUNE
9. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
10. COLLECTOR OFFICE PUNE
11. COLLECTOR OFFICE SATARA
12. COLLECTOR OFFICE SOLAPUR

Government of
Maharashtra





STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Environment department,
Room No. 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032.
Date: October 5, 2021

To,
Mr. Vishal Suresh Pawar
at S. No. 40, H. No. 1/1 + 1/2 + 1/3/1, YEWALEWADI, PUNE

Subject: Environment Clearance for Proposed Residential Project

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 100th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 226 Day-1th meetings.

2. It is noted that the proposal is considered by SEAC-III under screening category Category B as per EIA Notification 2006.

Brief Information of the project submitted by you is as below :-

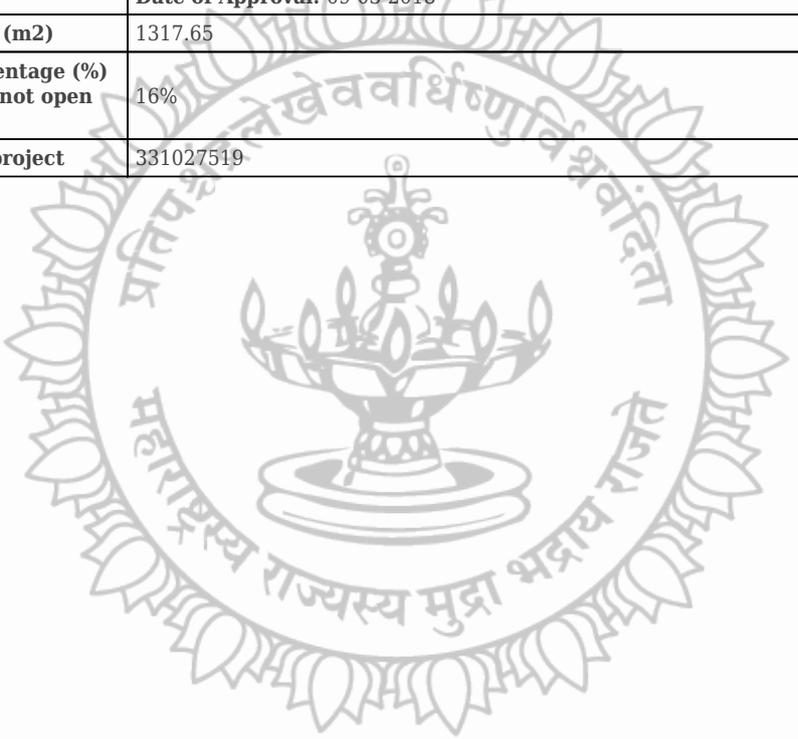
1.Name of Project	Sai Dwarika - Phase III and IV
2.Type of institution	Private
3.Name of Project Proponent	Mr. Vishal Suresh Pawar
4.Name of Consultant	Mr. Rajesh Srivastava - Pollution and Ecology Control Services (PECS)
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Not applicable
8.Location of the project	S. No. 40, H. No. 1/1 + 1/2 + 1/3/1, YEWALEWADI, PUNE
9.Taluka	Haveli
10.Village	Yewalewadi
Correspondence Name:	Mr. Vishal Suresh Pawar
Room Number:	B-3
Floor:	-
Building Name:	KPCT Mall
Road/Street Name:	Fatimanagar
Locality:	Adjacent to Vishal Mega Mart
City:	Pune - 411013
11.Whether in Corporation / Municipal / other area	PMC
12.IOD/IOA/Concession/Plan Approval Number	Sanction Plan IOD/IOA/Concession/Plan Approval Number: CC/3296/17 Approved Built-up Area: 19357.2

SEIAA Meeting No: 226 Day-1 Meeting Date: August 5, 2021 (SEIAA-STATEMENT-000003825)
SEIAA-MINUTES-000003406
SEIAA-EC-000002362

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Manisha Patankar Mhaikar (Member Secretary SEIAA)

13.Note on the initiated work (If applicable)	Work initiated and construction of Total BUA 19315.42 sqm completed as per Sanction Plan vide no. CC/3296/17 dated 09/03/2018
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	N.A.
15.Total Plot Area (sq. m.)	10000
16.Deductions	1524.08
17.Net Plot area	8475.92
18 (a).Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 13320.65
	Non FSI area (sq. m.): 9047.41
	Total BUA area (sq. m.): 22368.06
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): 10800.21
	Approved Non FSI area (sq. m.): 8556.99
	Date of Approval: 09-03-2018
19.Total ground coverage (m2)	1317.65
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	16%
21.Estimated cost of the project	331027519



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22. Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
23. Total Water Requirement				
Dry season:	Source of water	PMC		
	Fresh water (CMD):	108.9		
	Recycled water - Flushing (CMD):	54.45		
	Recycled water - Gardening (CMD):	6		
	Swimming pool make up (Cum):	0		
	Total Water Requirement (CMD) :	169.35		
	Fire fighting - Underground water tank(CMD):	As per NOC		
	Fire fighting - Overhead water tank(CMD):	20 cum per building		
	Excess treated water	86.88		
Wet season:	Source of water	PMC		
	Fresh water (CMD):	108.9		
	Recycled water - Flushing (CMD):	54.45		
	Recycled water - Gardening (CMD):	0		
	Swimming pool make up (Cum):	0		
	Total Water Requirement (CMD) :	163.35		
	Fire fighting - Underground water tank(CMD):	As per NOC		
	Fire fighting - Overhead water tank(CMD):	20 cum per building		
	Excess treated water	87.66		
Details of Swimming pool (If any)	N.A.			



24.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
25.Rain Water Harvesting (RWH)	Level of the Ground water table:		10m BGL						
	Size and no of RWH tank(s) and Quantity:		N.A.						
	Location of the RWH tank(s):		N.A.						
	Quantity of recharge pits:		4 Nos.						
	Size of recharge pits :		2m X 1.5m X 2m						
	Budgetary allocation (Capital cost) :		Rs. 250000						
	Budgetary allocation (O & M cost) :		Rs. 20000 per annum						
	Details of UGT tanks if any :		Domestic = 120 cum Drinking = 25 cum Fire = As per NOC						
26.Storm water drainage	Natural water drainage pattern:		South to North						
	Quantity of storm water:		320cum/day						
	Size of SWD:		450mm - 600mm						
27.Sewage and Waste water	Sewage generation in KLD:		147.33 KLD						
	STP technology:		MBBR						
	Capacity of STP (CMD):		STP Capacity = 150 KLD ; 1 Nos.						
	Location & area of the STP:		Shown on Plan						
	Budgetary allocation (Capital cost):		Rs. 2350000						
	Budgetary allocation (O & M cost):		Rs. 250000 per annum						



28.Solid waste Management		
Waste generation in the Pre Construction and Construction phase:	Waste generation:	5 kg/day
	Disposal of the construction waste debris:	Through authorised agency
Waste generation in the operation Phase:	Dry waste:	242 kg/day
	Wet waste:	376.53 kg/day
	Hazardous waste:	Negligible
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	13.53 kg/day
	Others if any:	E Waste = 1.7 kg/day
Mode of Disposal of waste:	Dry waste:	Handed over to Authorized Agency
	Wet waste:	In-situ Composting
	Hazardous waste:	N.A.
	Biomedical waste (If applicable):	N.A.
	STP Sludge (Dry sludge):	In-situ Composting
	Others if any:	E Waste Handed over to Authorized Dismantler/Recycler
Area requirement:	Location(s):	Shown on Plan
	Area for the storage of waste & other material:	60 sqm
	Area for machinery:	Considered in Above Area
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 1500000
	O & M cost:	Rs. 150000 per annum

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29.Effluent Charecterestics					
Serial Number	Parameters	Unit	Inlet Effluent Charecterestics	Outlet Effluent Charecterestics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			



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30.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
31.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	
32.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not applicable	Not applicable	Not applicable	Not applicable			
33.Source of Fuel		Not applicable					
34.Mode of Transportation of fuel to site		Not applicable					
35.Energy							
Power requirement:	Source of power supply :	MSEDCL					
	During Construction Phase: (Demand Load)	53 KW					
	DG set as Power back-up during construction phase	62.5 kVA					
	During Operation phase (Connected load):	1153 KW					
	During Operation phase (Demand load):	482 KW					
	Transformer:	630 kVA X 1 Nos.					
	DG set as Power back-up during operation phase:	125 kVA X 1 Nos.					
	Fuel used:	HSD					
	Details of high tension line passing through the plot if any:	N.A.					
Energy saving by non-conventional method:							
<p>1. Most of the common area & external lighting are proposed to work on high energy efficient lamps(LED) as specified in bureau of energy efficiency which again results in saving in general consumption</p> <p>2. Low loss Transformers due to which 6.22% losses are saved against conventional transformer.</p> <p>3. Power Capacitors are proposed for load power factor correction and to maintain a healthy power situation. This also results in less demand load factor for the project.</p> <p>4. Solar PV, Hot Water, Solar Street Lights, Energy Efficient Motors are proposed</p>							



36.Detail calculations & % of saving:							
Serial Number	Energy Conservation Measures				Saving %		
1	Percentage Energy Saving				15%		
37.Details of pollution control Systems							
Source	Existing pollution control system				Proposed to be installed		
Not applicable	Not applicable				Not applicable		
Budgetary allocation (Capital cost and O&M cost):		Capital cost:	Rs. 3575000				
		O & M cost:	Rs. 41500 per annum				
38.Environmental Management plan Budgetary Allocation							
a) Construction phase (with Break-up):							
Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)				
1	Water for Construction & labour	Water Requirement	3				
2	Site Sanitation & Safety	Health & Safety	1				
3	Environmental Monitoring	Pollution Control & Monitoring	3				
4	Disinfection	Health & Safety	0.5				
5	Health Check-Up	Health & Safety	0.5				
b) Operation Phase (with Break-up):							
Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)			
1	Rain Water Harvesting	RWH Pits	2.5	0.2			
2	Sewage Treatment Plant	Waste Water Management	23.5	2.5			
3	Organic Waste Composting	Solid Waste Management	15	1.5			
4	Tree Plantation	Landscape Development	17.75	1.78			
5	Energy Saving	Energy Conservation	35.75	0.42			
6	Environmental Monitoring	Pollution Control	0	3			
39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)							
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
40.Any Other Information							





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	CRZ/ RRZ clearance obtain, if any:	N.A.
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	N.A.
	Category as per schedule of EIA Notification sheet	Category B
	Court cases pending if any	N.A.
	Other Relevant Informations	N.A.
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	-

3. The proposal has been considered by SEIAA in its 226 Day-1th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Specific Conditions:

I	PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
II	PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
III	PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
IV	This EC will be subject to final order of Hon. NGT in O.A. 20/2020

General Conditions:

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Manisha Patankar Mhaikar

a) Construction Phase :- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material. II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority. III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board. IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. 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As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement. V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms. VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized. VII. PP to provide adequate electric charging points for electric vehicles (EVs). VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept. IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards. X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes. XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://parivesh.nic.in> XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year. XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent. XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO2, NOx (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain. C) General EC Conditions:- I. PP has to strictly abide by the conditions stipulated by SEAC& SEIAA. II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site. III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance. IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail. VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any. VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

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Government of Maharashtra

Manisha Patankar Mhaikar

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D- Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Manisha Patankar Mhaiskar (Member Secretary SEIAA)

Copy to:

1. SECRETARY MOEF & CC
2. IA- DIVISION MOEF & CC
3. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
4. REGIONAL OFFICE MOEF & CC NAGPUR
5. MUNICIPAL COMMISSIONER PUNE
6. MUNICIPAL COMMISSIONER SATARA
7. REGIONAL OFFICE MPCB PUNE
8. REGIONAL OFFICE MIDC PUNE
9. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
10. COLLECTOR OFFICE PUNE
11. COLLECTOR OFFICE SATARA
12. COLLECTOR OFFICE SOLAPUR

